

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL WESTERN ZONE, PUNE  
EXECUTION APPLICATION NO. 10/ 2022  
IN  
ORIGINAL APPLICATION NO. 69/2021**

Mahendra Govind Hasbnis ...Applicant

Versus

Cikautxo India Pvt. Ltd. & Ors. ...Respondents

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE, PUNE

EXECUTION APPLICATION NO. 10/ 2022  
IN  
ORIGINAL APPLICATION NO. 69/2021

**MR. MAHENDRA GOVIND HASBNIS** )

Age about -59 years, Occup- Agriculturist and )  
Business Residing at Survey No. 408/7, Limbfata, )  
Mumbai- Pune Road, Talegaon Dabhade, Taluka )  
Maval, District Pune- 410506 )  
Contact No. - +917083426105 )

Email- mahendrasahabnis30@gmail.com )

... Applicant

Versus

**1. CIKAUTOXO INDIA PVT. LTD.** )

A Public Limited Company incorporated Under )  
the provisions of the Indian Companies Act, )  
1956 Having its registered address at: Survey No. )  
662, Pune- Mumbai Road, Talegaon- Dabhade, )  
Pune- 410506 )

Email- [cikautxo@cikautxo.com](mailto:cikautxo@cikautxo.com) )

**2. ALEJANDRO ARANZABAL GOMTEZ** )

Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )

**3. JOSE ALBERTO AGIRREGOMEZKORTA** )

**ARANTZETA** )

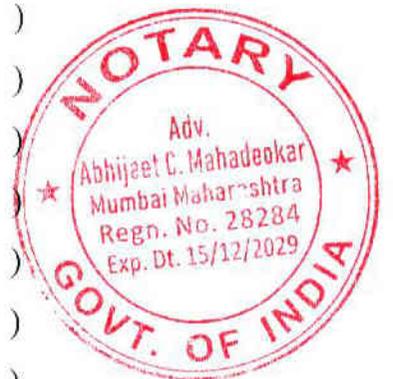
Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )

**4. INIGO EDUARDO LASCURAIN** )

**PAGEEGUI** )



- Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
5. **MIGUEL ANGEL MENDIVE** )  
**AURRECOECHEA** )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
6. **ANTARA NANDI** )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )  
 No. 2 to 6 are the Directors of Cikautxo India Pvt )  
 Ltd. Having their Office at Survey No. 662, )  
 Pune- Mumbai Road, Talegaon- Dabhade, Pune- )  
 410506 )  
 Email- [cikautxo@cikautxo.com](mailto:cikautxo@cikautxo.com) )
7. **THE SECRETARY** )  
 Ministry of Environment, Forest and Climate )  
 Change, Having office at Indira Paryavaran )  
 Bhavan, Jorbagh Road, New Delhi 110003 )  
 Email- [manju.pandey@nic.in](mailto:manju.pandey@nic.in) )
8. **PRINCIPAL SECRETARY** )  
 Environment Department, )  
 Government of Maharashtra, Mumbai 400032 )  
 Email- [mah.env@nic.in](mailto:mah.env@nic.in) )
9. **THE MEMBER SECRETARY,** )  
 Maharashtra Pollution Control Board, Having its )  
 office at- Kalpataru Point, 3<sup>rd</sup> Floor, Opp. )  
 Cineplanet, Sion East, Mumbai- 40022 )  
 Email- [ms@mpcb.gov.in](mailto:ms@mpcb.gov.in) )
10. **REGIONAL OFFICER PUNE II,** )  
 Jog Centre, 3<sup>rd</sup> Floor, Wakdewadi, Old- Pune )



Mumbai Highway, Pune- 411003 )

Email- [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in) )

... Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1 TO  
RESPONDENT NO. 6**

I, **TILAK AGARWAL**, duly authorised representative of Respondent No. 1 and also authorised to affirm this Affidavit on behalf of Respondent Nos. 2 to 6 in the above Execution Application, having my office at survey no. 662, Pune Mumbai Road, Talegaon, Dabhade, Pune 410 506, do hereby solemnly affirm and state as under:

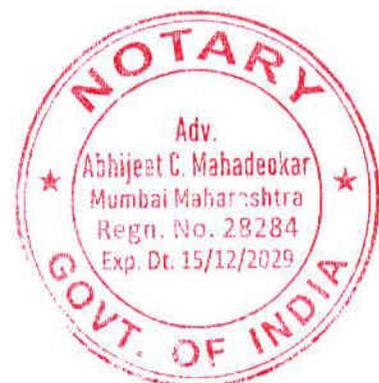
1. I say that I am conversant with the facts and circumstances of the present case and am competent and duly authorised to affirm the present Affidavit on behalf of Respondent Nos. 1 to 6.
2. I say that the present Affidavit is being filed on behalf of Respondent Nos. 1 to 6 seeking an adjournment of the present Execution Application for a period of two weeks, in view of subsequent proceedings initiated before the Hon'ble High Court of Judicature at Bombay in respect of the very order which is sought to be executed in these proceedings.



3. I say that Respondent No. 1 (through its Indian subsidiary and its Director) has filed Writ Petition No. 15802 of 2025 before the Hon'ble High Court of Judicature at Bombay, Civil Appellate Jurisdiction, titled *Cikautxo India Pvt. Ltd. & Anr. v. Mahendra Govind Hasbnis & Ors.* (“**Writ Petition**”). The said Writ Petition has been filed under Articles 226 and 227 of the Constitution of India, challenging the order dated 17<sup>th</sup> January 2022 passed by a Special Bench of the National Green Tribunal in Original Application No. 69 of 2021 (“**Impugned Order**”). The Impugned Order is the subject matter of the present Execution proceedings. Hereto annexed as **Exhibit “A”** is a copy of the Writ Petition (without annexures)
4. I say that in the said Writ Petition, the Petitioners have, inter alia, prayed for the following substantive ad-interim and interim reliefs, which I reproduce herein for the purposes of the present Affidavit:

“*PRAYERS*”

1. *That this Hon'ble Court be pleased issue a writ of certiorari or a writ in the nature of certiorari or any other appropriate writ, order or direction from this Hon'ble Court calling for the records and proceedings*



*in relation to the Impugned Order dated 17th January 2022 passed by Special Bench of the National Green Tribunal in Original Application No. 69 of 2021 (Exhibit D hereto), and after examining the legality, validity and propriety thereof, be pleased to quash and set aside the same;*

2. *That pending the hearing and final disposal of the present Petition, this Hon'ble Court be pleased to pass an order staying the operation, effect, implementation and/or enforcement of the Impugned Order dated 17th January 2022 passed by Special Bench of the National Green Tribunal in Original Application No. 69 of 2021 (Exhibit D hereto);*
3. *That pending the hearing and final disposal of the present Petition, this Hon'ble Court be pleased to pass an order staying further proceedings in Execution Application No. 10 of 2022 before the Western Zone Bench of the Hon'ble National Green Tribunal;*
4. *For ad interim reliefs in terms of prayer (b) and (c) above;*
5. *For costs of the Petition; and*
6. *Any other Order as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case."*

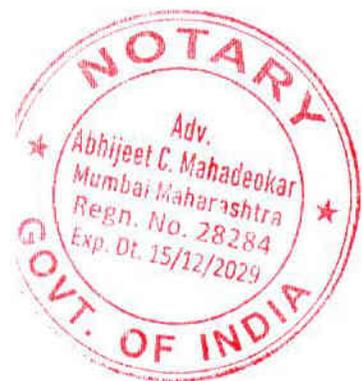


5. By the said Writ Petition, the Petitioner therein (Respondent No.1 to Respondent No.6 herein) specifically has challenged the Impugned Order as:

- i. The constitution of a Special Bench comprising of members from the Principal Bench and the same members from the Western Zone Bench in contrary to the National Green Tribunal Act, 2010 and Rules (“NGT Act”) therein as held by the full Bench if the Hon’ble Bombay High Court in its decision in Goa Foundation vs. National Green Tribunal & Ors. Reported in 2022 SCC Online Bom 2762, and;
- ii. The constitution of the said Speacial Bench comprising of 5 (five) meberss that is 3 (three) Judicial Members and 2 (two) Expert Membersis contrary to Section 4 (4) (c) of the NGT Act. As held in Goa Foundation vs. National Green Tribunal & Ors. (supra). Hereto annexed is copy of the said Writ Petition.



6. The Petitioners therein have contended that the Impugned Order is therefore passed by a Bench which is coram non iudice and therefore in nullity.
7. The Petitioners have also raised the aforesaid contention before this Hon'ble Tribunal in Reply dated 22<sup>nd</sup> May, 2023 filed by the Petitioner to the Interim Application No. 66 of 2023. Hereto annexed as **Exhibit "B"** is a copy of the said Reply dated 22<sup>nd</sup> May, 2023.
8. I say that the said Writ Petition was listed on 26<sup>th</sup> November 2025 at Serial No. 13 before a Division Bench of the Hon'ble Bombay High Court comprising Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil. Hereto annexed as **Exhibit "C"** is a copy of the Causelist dated 26<sup>th</sup> November 2025 of the Division Bench of the Hon'ble Bombay High Court comprising Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil
9. The said Writ Petition was filed on 21<sup>st</sup> November, 2025. The same was thereafter mentioned before the Division Bench of the Hon'ble Bombay High Court comprising



Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil on 21<sup>st</sup> November, 2025 for early urgent listing of the said Writ Petition. Upon hearing the advocates for the Petitioner, the Hon'ble Division Bench was pleased to circulate the Writ Petition for urgent hearing. Hereto annexed as **Exhibit "D"** is a copy of the Preacipe dated 21<sup>st</sup> November, 2025.

10. I say that the Writ Petition was called out for hearing on 26<sup>th</sup> November, 2025 at 11:15 pm. Upon hearing the advocate for the Petitioners, the Division Bench of the Hon'ble Bombay High Court comprising Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil raised a query about whether the Writ Petition pertains to the roster assignment to the Division Bench of the Hon'ble Bombay High Court comprising Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil.

11. At this the Division Bench of the Hon'ble Bombay High Court comprising Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil requested the registry and officers of the Hon'ble Bombay High Court as well as



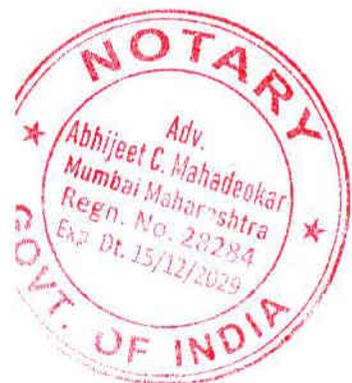
the Advocates for the Petitioners to verify the same and was pleased to kept back the matter for further consideration.

12. Thereafter, around 12:15pm the captioned Execution proceedings were called out before the this Hon'ble Tribunal and the Advocates for the Petitioners appraised the Hon'ble Tribunal about the listing of the Writ Petition.
13. Pursuant thereafter, the Hon'ble Tribunal was pleased to adjourn the captioned proceedings to 27<sup>th</sup> September, 2025.
14. At the around 1:50 pm, the Writ Petition was called out again before the Division Bench of the Hon'ble Bombay High Court comprising Hon'ble Mrs. Justice Revati Mohite Dere and Hon'ble Mr. Justice Sandesh Patil for hearing. At that time, the Advocates for the Petitioner informed the Hon'ble Court that assignment of the current roster was with the Division Bench of the Hon'ble Chief Justice and the Hon'ble Mr. Gautum Ankhad.
15. Immediately thereafter, at 2:00 pm which is the time the Hon'ble Court rises for lunch break, the Writ Petition was mentioned before the Hon'ble Division Bench of the Hon'ble Chief Justice and the Hon'ble Mr. Justice Gautum



Ankhad by the Advocates of the Petitioners and requested the Hon'ble Bench to grant urgent circulation of the Writ Petition for hearing on the next dated i.e. 27<sup>th</sup> November, 2025. The Hon'ble Court was informed that the Hon'ble Tribunal had adjourned the captioned matter to the same day, i.e. 27<sup>th</sup> November, 2025. Hereto annexed as **Exhibit "E"** is a copy of the Preacipe dated 26<sup>th</sup> November, 2025.

16. After hearing the Advocate for the Petitioners, the Hon'ble Division Bench of the Hon'ble Chief Justice and the Hon'ble Mr. Justice Gautum Ankhad directed the Advocates for the Petitioners to mention the Writ Petition on Monday, i.e. 1<sup>st</sup> December, 2025 and appraised the Hon'ble Division Bench of the Hon'ble Chief Justice and the Hon'ble Mr. Justice Gautum Ankhad of what transpires before this Hon'ble Tribunal on 27<sup>th</sup> November, 2025.
17. I say that, as recorded in the Writ Petition, Respondent No. 1 has already made certain payments under the Impugned Order, without prejudice to its rights and contentions, and the Execution Application is at the stage of final hearing, making it all the more necessary that the Hon'ble Bombay



High Court's consideration of the challenge to jurisdiction be not rendered academic by further execution steps.

18. It is respectfully submitted that the Writ Petition has been duly served on all the parties herein.
19. It is respectfully submitted that the Petitioner sincerely apologies for any inconvenience caused to this Hon'ble Tribunal and the parties herein.
20. In these circumstances, it is respectfully submitted that since the very substance of the present execution proceedings is of Order dated 17<sup>th</sup> January, 2022 is under challenge before the Hon'ble Bombay High Court vide the said Writ Petition. It is respectfully prayed that this Hon'ble Tribunal be pleased to adjourn the hearing of this execution proceedings in order to enable the Petitioner therein (Respondent No.1 to Respondent No.6 herein) seek adjudication of the Writ Petition and apply for urgent reliefs.

**26 NOV 2025**

Dated this            day of November 2025.



For M/s. Dhruve Liladhar & Co.

For Cikautxo India Pvt Ltd

*R. Santiwale*

*Tilak Agarwal*

(Partner)  
Advocates for Respondent Nos.  
1 to 6

Tilak Agarwal  
(Authorised Representative of  
Respondent Nos. 1 to 6

VERIFICATION

I, **TILAK AGARWAL**, duly authorised representative of Respondent No. 1 and also authorised to affirm this Affidavit on behalf of Respondent Nos. 2 to 6 in the above Execution Application, having my office at survey no. 662, Pune Mumbai Road, Talegaon, Dabhade, Pune - 410 506, do hereby solemnly state that what is stated in the aforesaid paragraphs is true to my own knowledge and belief and I believe the same to be true.

Solemnly declared at )  
on this **26 NOV 2025** day of November, 2025. )

For **Cikautxo India Pvt Ltd**

*Tilak Agarwal*

Tilak Agarwal  
(Authorised Representative of  
Respondent Nos. 1 to 6

Identified by me:

For M/s. Dhruve Liladhar & Co.

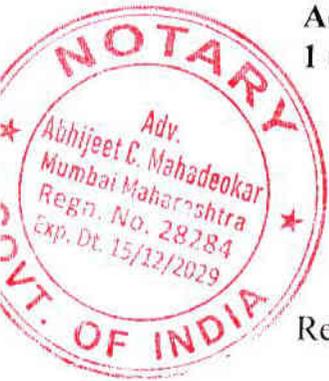
*R. Santiwale*

Partner  
Advocates for Respondent Nos.1 to 6

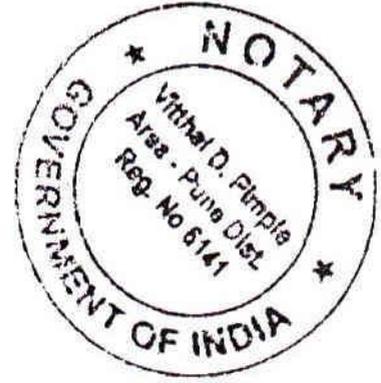
Before me  
**BEFORE ME**

**26 NOV 2025**  
**ABHIJEET C. MAHADEOKAR**  
ADVOCATE & NOTARY GOVT. OF INDIA  
Vizad Business Centre, 2nd Floor,  
Birla Mansion, 134, Nagindas Master Road,  
Next to Commerce House,  
St. Kalaghoda, Mumbai - 400 001.

**NOTED & REGISTERED**  
Page No.: 12 Book - I  
Sr. No.: 54 Date: **26 NOV 2025**



Original Seen & Verified				
Aadhar	PAN	DL	Passport	Voter Id.
		✓		BBGPA7300D



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. OF 2025

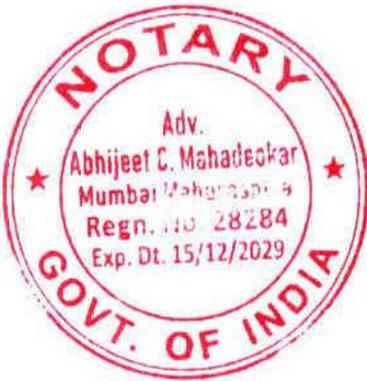
DISTRICT : MUMBAI

In the matter of Article 226 and  
Article 227 of the Constitution of  
India;

AND

In the matter of Article 14 of the  
Constitution of India;

A handwritten signature in black ink, appearing to be "D. M." with a flourish.



**AND**

In the matter of the Environment (Protection) Act 1986, the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981;

**AND**

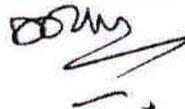
In the matter of the Order dated 17<sup>th</sup> January 2022 passed by the Special Bench of the National Green Tribunal in Original Application No. 69 of 2021.

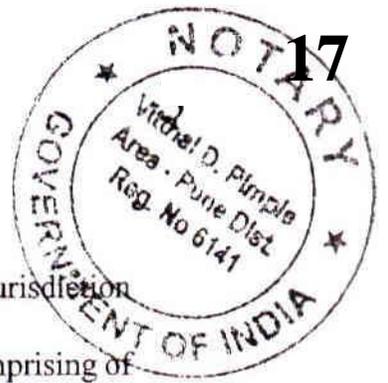
**AND**

In the matter of the National Green Tribunal Act 2010;

**AND**

In the matter of violation of the principles of natural justice in the passing of the Order by the National Green Tribunal.





AND

In the matter of lack of jurisdiction  
of the Special Bench (comprising of  
3 Judicial and 2 Technical  
Members) of the National Green  
Tribunal in the passing of the Order  
dated 17<sup>th</sup> January 2022.

1. **Cikautxo India Pvt Ltd,** )

A public limited company having its )  
address at Survey No. 662, Pune- )  
Mumbai Road, Talegaon- Dabhade, Pune )  
410 506. )

2. **Raul Antonio Ramos Diez,** )

Director of Cikautxo India Pvt. Ltd. )  
(*Petitioner No. 1*) having registered )  
address of office at Survey No. 662, )  
Pune, Mumbai Road, Talegaon- )  
Dabhade, Pune 410 506. )

... Petitioners

Versus

1. **Mahendra Govind Hasbnis** )

*Handwritten signature of Mahendra Govind Hasbnis*



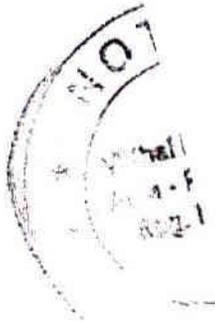
an Indian citizen having his address at )  
 Survey No. 408/7, Limbfata, Mumbai- )  
 Pune Road, Talegaon- Dabhade, )  
 TalukaMaval, District Pune0 410506 . )  
 )

2. **The Secretary, Ministry of )  
 Environment, Forests & Climate )  
 Change )**  
 having his office at Indira Paryavaran )  
 Bhavan, Jorbagh Road, New Delhi- )  
 110003. )

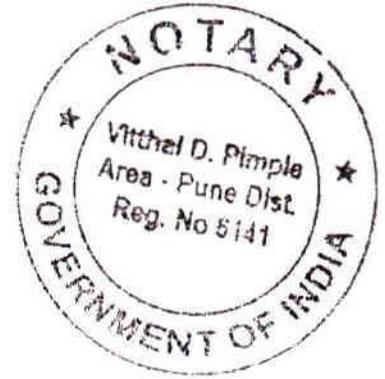
3. **Principal Secretary, Environment )  
 Department, Government of )  
 Maharashtra** having his office at )  
 Mumbai -400 032. )

4. **The Member Secretary Maharashtra )  
 Pollution Control Board )**

*CCM*  
 —



having his office at Kalpataru Point, 3<sup>rd</sup> )  
 Floor, Opp Cineplanet, Sion (East), )  
 Mumbai - 400 022. )



5. **Regional Officer Pune II** )

having his office at Jog Centre, 3<sup>rd</sup> Floor, )  
 Wakdewadi Old Pune- Mumbai )  
 Highway, Pune- 411003. )

... Respondents

TO,

THE HON'BLE THE CHIEF JUSTICE AND OTHER

PUISNE JUDGES OF THIS HON'BLE COURT

THE HUMBLE PETITION OF THE

PETITIONERS ABOVE

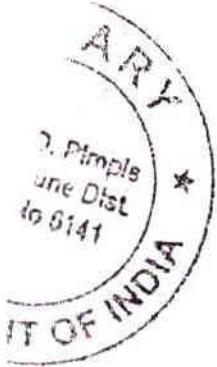
MOST RESPECTFULLY SHEWETH

ARRAY OF PARTIES:

1. The Petitioner No. 1 is a company incorporated under the provisions of the Indian Companies Act 1956 having its office/ plant at Plot bearing Survey No. 662, Pune-Mumbai Road, Talegaon-Dabhade, Pune – 410506 (“the Petitioner’s plot”).

The Petitioner No. 1 is engaged in the business of

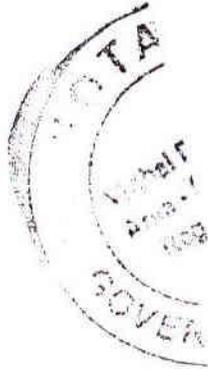
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manufacturing of rubber hose and assemblies for automotive applications. The Petitioner's main activities include production and sale of rubber blends, design and manufacturing of technical rubber pieces by injection, rubber and plastic technical pieces by extrusion and blow molded products.

2. The Petitioner No. 2 is one of the Directors of Petitioner No. 1.
3. Respondent No. 1 is an Agriculturist engaged in the business of cattle keeping for milk distribution in Hasbnis, Bakhhal. The land of Respondent No. 1 is situated at Plot bearing Survey No. 408/7, Limbfata, Mumbai-Pune Road, Talegaon Dabhade ("the Respondent's plot"). Respondent's plot is adjacent to the Petitioner's plot. Respondent No. 1 is the Applicant in Original Application No. 69 of 2021 filed before the Western Zone Bench of the Hon'ble National Green Tribunal.
4. Respondent No. 2 is the Secretary, Ministry of Environment, Forests and Climate Change, Government of India having its office at the address mentioned in the cause title hereinabove. Respondent No. 3 is the Principal Secretary, Environment

*[Handwritten signature]*



Department, Government of Maharashtra having its office at the address mentioned in the cause title hereinabove.

Respondent No. 4 is the Member Secretary, Maharashtra Pollution Control Board having its office at the address mentioned in the cause title hereinabove. Respondent No. 5 is the Regional Officer, Pune II having its office at the address mentioned in the cause title hereinabove.



### PURPOSE OF THE PETITION

5. It is well settled that a special Bench of the Tribunal presiding in New Delhi has no authority and jurisdiction to adjudicate the Application filed before and in the Territorial jurisdiction of the Western Zone Bench. Further, under section 4 of the National Green Tribunal Act, 2010, in absence of any rules for transfer of proceedings from one place of sitting to another place of sitting, there is no authority and basis for such transfer. Further, section 4 (4) provides that number of Executive Members will be equal to Judicial Member. Thus, equality of Judicial Member and Executive Member is a sine qua non for valid exercise of jurisdiction of any Bench of the National Green Tribunal. it is submitted that a perusal of the Order

*[Handwritten signature]*



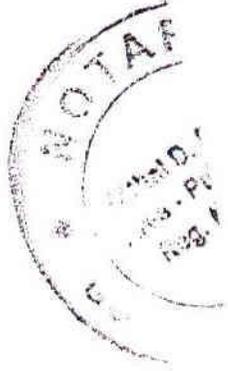
dated 17<sup>th</sup> January, 2022 shows that the same is a nullity being void in both the aforesaid counts. The Petition is considered to file the present Petition in the facts and circumstances and on the grounds more particularly referred hereinafter.

**FACTS OF THE CASE**

6. Material facts, which are relevant and necessary for the adjudication of the issues involved in the present Petition are set out hereinafter –

6.1 Petitioner No. 1 is a fully owned subsidiary of Cikautxo India Pvt. Limited. Petitioner No. 1 has its plant/factory set up on the Petitioner's plot. The said plant has been set up after duly receiving all necessary approvals, permissions, sanctions and consents from the concerned statutory authorities. Petitioner No. 1 has commenced its manufacturing activities from the said plant from 1<sup>st</sup> July 2011 after receiving the Consent to Operate, vide Consent Order dated 29<sup>th</sup> September 2011 bearing reference ROP/E-25/CC/UB/PUNE/484/11. Respondent No. 4 has

*DOM*





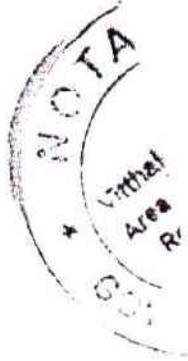
demonstrating compliance with all applicable laws.

The Petitioners crave leave to refer to and rely upon the documents submitted by Petitioner No. 1, *inter alia*, to Respondent No. 4 demonstrating compliance with applicable laws.

6.5 Despite the aforesaid, on 16<sup>th</sup> August 2021, Respondent No. 1 filed Original Application No. 69 of 2021 (“**the said Original Application**”) before the Western Zone Bench of the Hon’ble National Green Tribunal. The Original Application No. 69 of 2021 is hereto annexed as **Exhibit “A”**.

6.6 The said Original Application was taken cognizance of by the Western Zone Bench of the Hon’ble Tribunal. By an Order dated 1<sup>st</sup> October 2021, the Western Zone Bench of the Hon’ble Tribunal directed Respondent No. 4 to inspect the Petitioner No.1’s factory, based on which a Factual Report was to be submitted to the Hon’ble Tribunal. A copy of the Order dated 1<sup>st</sup> October 2021 is hereto annexed as **Exhibit “B”**.

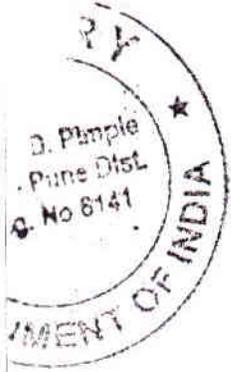
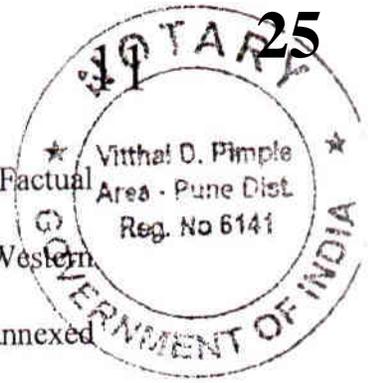




6.7 Pursuant thereto, Respondent No. 4 filed a Factual Report dated 25<sup>th</sup> November 2021 before the Western Zone Bench of the Hon'ble Tribunal. Hereto annexed as **Exhibit "C"** is the Factual Report dated 25<sup>th</sup> November 2021.

6.8 Thereafter, on 17<sup>th</sup> January 2022, it appears that the said Original Application was taken up for hearing before a Special Bench of the Hon'ble Tribunal at New Delhi, comprising of three Judicial Members (including the Hon'ble Chairperson) and two Expert Members. No notice was issued to the Petitioners in the said Original Application and accordingly, the Petitioners were not present at the time of the hearing. The Special Bench of the Hon'ble Tribunal disposed of the said Original Application by its Order dated 17<sup>th</sup> January 2022. Hereto annexed and marked as **Exhibit "D"** is a copy of the said Order dated 17<sup>th</sup> January 2022 passed by the Special Bench of the Hon'ble Tribunal in Original Application No. 69 of 2021 ("**the Impugned Order**").

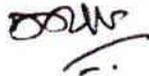
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6.9 In compliance of the Impugned Order, Petitioner No. 1 has made a payment of Rs. 5,00,000 (Rupees Five Lakhs Only) by way of Cheque dated 21<sup>st</sup> February 2022 bearing No. 003925, out of which Rs. 2,00,000 (Rupees Two Lakhs Only) has been paid to Respondent No. 1 towards interim compensation. This payment is without prejudice to the Petitioners rights and contentions.

6.10 Thereafter, on 1<sup>st</sup> October 2022, Respondent No. 1 filed Execution Application No. 10 of 2022 before the Western Zone Bench of the Hon'ble Tribunal for execution of the Impugned Order. Hereto annexed and marked as **Exhibit "E"** is a copy of the Execution Application No. 10 of 2022 filed by Respondent No. 1 before the Western Zone Bench of the Hon'ble Tribunal.

6.11 By an Order dated 10<sup>th</sup> November 2022, the Western Zone Bench of the Hon'ble Tribunal admitted the said Execution Application and issued notice, *inter alia*, to Petitioner No. 1. Hereto annexed and marked as



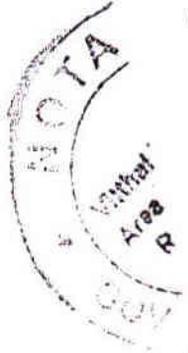
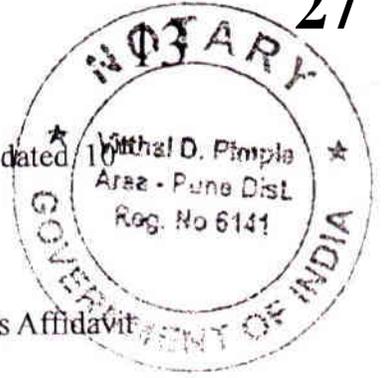


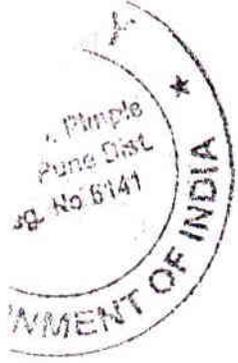
Exhibit "F" is a copy of the said Order dated 10 November 2022.



6.12 Pursuant to the above, Petitioner No.1 filed its Affidavit in Reply dated 12<sup>th</sup> December 2022 in the said Execution Application raising several contentions. Respondent No. 4 filed its Affidavit in Reply dated 7<sup>th</sup> February 2023 in the said Execution Application. Respondent No. 1 filed its Affidavit in Rejoinder dated 24<sup>th</sup> February 2023 to the said Affidavit in Reply dated 7<sup>th</sup> February 2023 filed by Respondent No. 4 herein. Respondent No. 1 filed its Affidavit in Rejoinder dated 21<sup>st</sup> March 2023 to the Affidavit in Reply dated 12<sup>th</sup> December 2022 filed by the Petitioner. The Petitioners crave leave to refer to and rely upon the aforesaid pleadings in the said Execution Application, when produced.

6.13 By an Order dated 22<sup>nd</sup> March 2023, the Western Zone Bench of the Hon'ble Tribunal directed the constitution of a Committee comprising of one member each from the Central Pollution Control Board, the Secretary,

*[Handwritten signature]*



Department of Animal Husbandry and Respondent No. 4 herein (“**the Committee**”). By the said Order, the Committee was directed to assess the reasonability of the claim made by Respondent No. 1. The Committee was directed to file its Report within four weeks. Hereto annexed and marked as **Exhibit “G”** is a copy of the said Order dated 22<sup>nd</sup> March 2023 passed by the Western Zone Bench of the Hon’ble Tribunal in the said Execution Application.



6.14 In the meantime, Respondent No. 1 had filed Interim Application No. 170 of 2022 in the said Execution Application seeking interim reliefs. Respondent No. 1 had also filed Interim Application No. 66 of 2023 in the said Execution Application seeking assessment of personal loss allegedly caused to him and to claim personal compensation. The Petitioner No. 1 has filed an Affidavit in Reply dated 22<sup>nd</sup> May 2023 in the said Interim Application No. 170 of 2022 as well as an Affidavit in Reply dated 22<sup>nd</sup> May 2023 in the said Interim Application No. 66 of 2023. The Petitioner No. 1 has raised the issue of lack of jurisdiction and the

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Impugned Order being a nullity, in the said Affidavits

The Petitioners crave leave to refer to and rely upon the

papers and proceedings in the said Interim

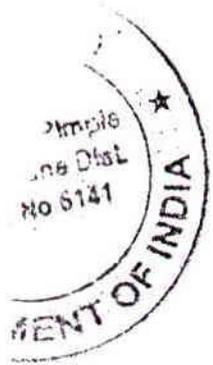
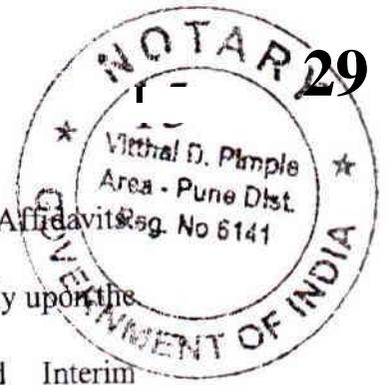
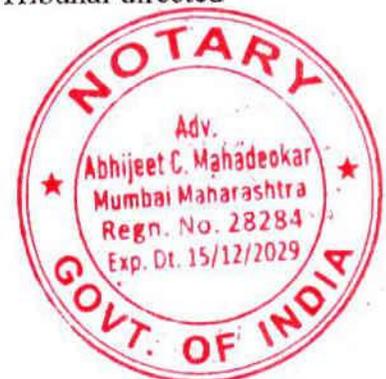
Applications, when produced.

6.15 Pursuant to the said Order dated 22<sup>nd</sup> March 2023, the Committee filed its Report dated 14<sup>th</sup> August 2023 before the Western Zone Bench of the Hon'ble Tribunal. Hereto annexed and marked as Exhibit "H" is a copy of the said Report dated 14<sup>th</sup> August 2023 filed by the said Committee.

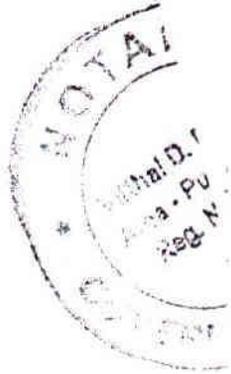
6.16 The Petitioner No. 1 filed its Affidavit dated 29<sup>th</sup> November 2023 raising objections to the said Report dated 14<sup>th</sup> August 2023 on the grounds set out therein. Further, Respondent No. 1 filed its Affidavit dated 6<sup>th</sup> February 2024 raising objections to the said Report dated 14<sup>th</sup> August 2023. The Petitioners crave leave to refer to and rely upon the said Affidavits filed in the said Execution Application, when produced.

6.17 Thereafter, by an Order dated 12<sup>th</sup> September 2024, the Western Zone Bench of the Hon'ble Tribunal directed

*WZB*



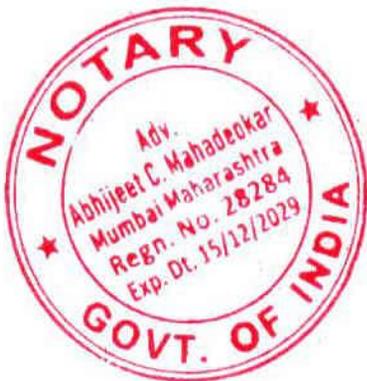
Respondent No. 4 to consider the documents submitted by Petitioner No. 1 as part of the said Affidavit in Reply dated 12<sup>th</sup> December 2022 and the said Affidavit dated 29<sup>th</sup> November 2023 and to give an opportunity of hearing to the Petitioners and, thereafter, arrive at the Environment Damage Compensation (EDC) amount. Hereto annexed and marked as **Exhibit "I"** is a copy of the said Order dated 12<sup>th</sup> September 2024 passed by the Western Zone Bench of the Hon'ble Tribunal in the said Execution Application.



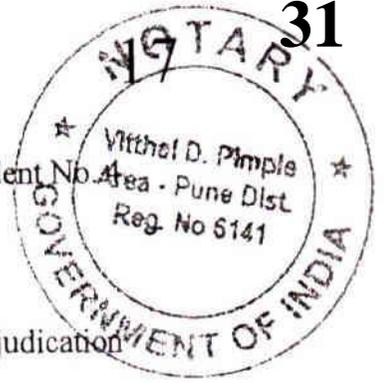
6.18 Pursuant thereto, Respondent No. 4 called Petitioner No. 1 and Respondent No. 1 for a hearing. Petitioner No. 1 filed its Compilation of Document before Respondent No. 4. Hereto annexed and marked as **Exhibit "J"** is a copy of the Compilation of Document filed by Petitioner No. 1 before Respondent No. 4.

6.19 Thereafter, Respondent No. 4 filed an Additional Affidavit in Reply dated 11<sup>th</sup> April 2025 setting out its assessment of EDC. Hereto annexed and marked as **Exhibit "K"** is a copy of the Additional Affidavit in

*802m*



Reply dated 11<sup>th</sup> April 2025 filed by Respondent No. 4  
in the said Execution Proceedings.



6.20 The said Execution Application is pending adjudication before the Western Zone Bench of the Hon'ble Tribunal and the next date of hearing in the said proceedings is 26<sup>th</sup> November 2025. The present Writ Petition has been filed without prejudice to the Petitioner's rights and contentions in the said Execution Application.

7. In the circumstances, the Petitioners are constrained to invoke the extra ordinary jurisdiction of this Hon'ble Court under Article 226 and 227 of the Constitution of India on the following grounds which are without prejudice to and in the alternative to one another -

A. The Impugned Order is passed without jurisdiction and is, accordingly, a nullity and is liable to be quashed and set aside;

B. That the Hon'ble National Green Tribunal has been established under the provisions of the National Green Tribunal Act, 2010 ("**the said Act**"). The provisions of

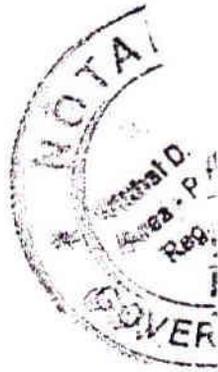
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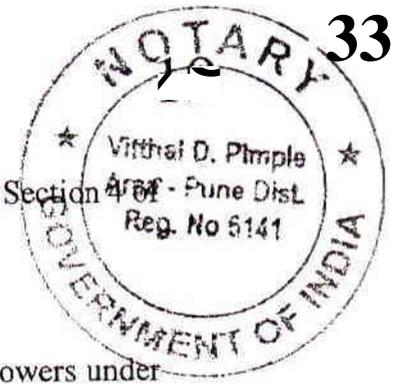
the said Act are binding on the Hon'ble Tribunal, in relation to all aspects of its functioning and discharge /exercise of powers granted under the said Act;

- C. Section 4(3) of the said Act provides that the Central Government may, by Notification, specify the ordinary place or places of the sitting of the Tribunal and the territorial jurisdiction falling under each such place of sitting. Section 4(4) of the said Act provides that the Central Government, in consultation with the Chairperson of the Tribunal, make rules regulating generally the practices and procedures of the Tribunal, *inter alia*, including in respect of circuit procedure for hearing at a place other than ordinary place of its sitting falling within the jurisdiction referred to in sub-section (3) of Section 4 of the said Act;
- D. There are no rules enacted/formulated by the Central Government as envisaged under Section 4(4) of the said Act for hearing of a matter under the said Act at a place other than the place of its sitting falling within the

*CCM*



jurisdiction referred to in sub-section (3) of Section 4 of the said Act;



E. That Respondent No. 3 in exercise of its powers under Section 4(3) of the said Act has notified the ordinary places of sitting of the National Green Tribunal and the extent of the territorial jurisdiction of each such Bench (place of sitting). In respect of matters arising within the territorial limits of the State of Maharashtra, the Bench of the Hon'ble Tribunal having its place of sitting at Pune (*known as the Western Zone Bench*) has been designated as the Bench having jurisdiction to adjudicate appeals/ applications under the said Act. The Petitioners crave leave to refer to and rely upon the said Notification dated 17<sup>th</sup> August 2011 issued by Respondent No. 3, when produced;

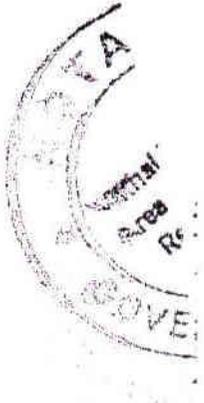
F. That in absence of any rules regulating the procedure for hearing of appeal/application at a place other than the ordinary place of sitting, as per Section 4(3) read with the said Notification dated 17<sup>th</sup> August 2011, no Bench of the Hon'ble Tribunal other than the Bench having

*WDM*



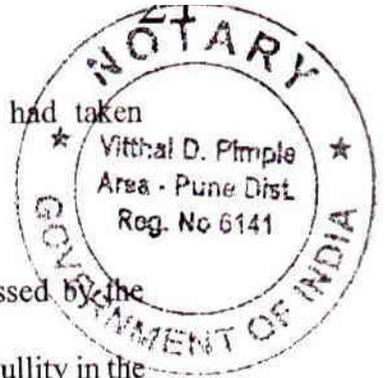
jurisdiction is authorised or empowered to hear any appeal/application under the said Act;

- G. That it appears that the Chairperson of the Hon'ble Tribunal had issued notices constituting a Special Bench seated at New Delhi, comprising of Members from various benches /places of sitting of the Hon'ble Tribunal. It is submitted that such notices were without authority of law and contrary to the said Act and the said Notification dated 17<sup>th</sup> August 2011;
- H. That the Full Bench of this Hon'ble Court in its decision in the *Goa Foundation vs. the National Green Tribunal & Ors.* reported in 2022 SCC OnLine Bom 2762 has set aside the said notices and held that the constitution of the Special Bench is illegal. In the said decision, the Full Bench of this Hon'ble Court has held that the Members of only the Western Bench of the Tribunal can adjudicate matters arising from Maharashtra;
- I. That the Western Zone Bench of the Hon'ble Tribunal was the only Bench which was authorised to adjudicate



*BOUM*

the said Original Application and which had taken cognisance of the same;



J. That the Impugned Order, having been passed by the Special Bench is without jurisdiction and a nullity in the eyes of law;

K. That under Section 4 of the said Act, the composition of the Tribunal is provided for. The proviso to Section 4(4)(c) of the said Act provides that the number of Expert Members and the number of Judicial Members hearing any application or appeal under the said Act shall be equal. Thus, it is the mandate of the said Act that every Bench of the Tribunal hearing applications /appeals under the said Act shall have an even number of members, equal number of Judicial Members and Expert Members;

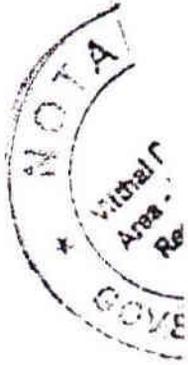
L. That Section 21 of the said Act provides that the decision of the Tribunal shall be by majority and the proviso to the said Section provides that if there is a difference of opinion among the members and the opinion is equally divided, the Chairperson shall hear (if

*[Handwritten signature]*



he/she has not heard the matter earlier) such application or appeal and decide;

- M. That Rule 3 of National Green Tribunal (Practice and Procedure) Rules 2011 (“**the said Rules**”) provides that the Chairperson may constitute a Bench of two or more members consisting of at least one Judicial Member and one Expert Member. Rule 5 of the said Rules provides that the Tribunal hearing the application or appeal under the said Act shall comprise of at least one Judicial Member and one Expert Member;
- N. That the conspectus of the aforesaid provisions of the said Act and the said Rules make it clear that the Act envisages – (i) a Bench comprising of even number of members; and (ii) equal strength of Judicial Members and Expert Members on every Bench. It is submitted that non-compliance with this mandatory requirement renders the Bench of a Tribunal as *coram non-judice* and any orders passed by such a Bench is a nullity;
- O. It is submitted that the Impugned Order has been passed by a Bench comprising of three Judicial Members



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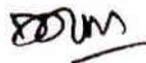
including the Chairperson and two Expert Members.

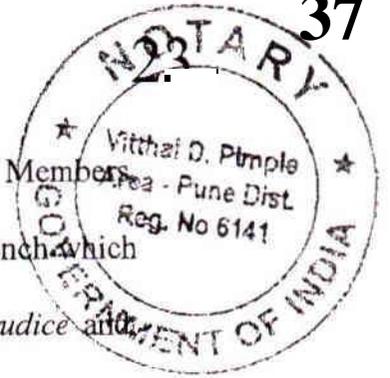
Thus, it is submitted that the said Special Bench which

passed the Impugned Order is *coram non iudice* and

therefore, the Impugned Order is a nullity;

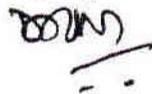
- P. That the aforesaid principles have also been laid down in the decision of the Full Bench of this Hon'ble Court in the *Goa Foundation (supra)*. It is submitted that the ratio of the said decision applies on all fours to the present matter. The said decision has also been followed by this Hon'ble Court in its judgment in *City Industrial Development Corporation vs. the State of Maharashtra & Ors. (Writ Petition No. 12220 of 2022)*;
- Q. That an order/ decree passed by a Court/ authority without jurisdiction is a nullity and its invalidity can be set up whenever it is sought to be enforced and in any proceedings, including collateral proceedings;
- R. A perusal of the Impugned Order reveals that the same was passed without issuance of any notice to Petitioner No. 1. This is admitted in paragraph 7 of the Impugned Order. Section 19(1) of the said Act mandates that the

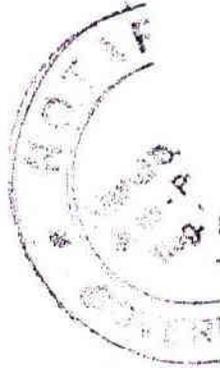




Tribunal shall follow the principles of natural justice while adjudicating disputes under the said Act. In any event, every judicial and quasi-judicial authority is bound to follow the principles of natural justice, without which its actions stand vitiated as *ultra vires* Article 14 of the Constitution of India;

- S. That *ex post facto* compliance with natural justice as sought to be envisaged in the Impugned Order does not cure the inherent defect / non-compliance with the said salutary principle, at the time of passing the Impugned Order. It is trite that post decisional hearings cannot cure violation of natural justice in every circumstance;
- T. The facts in the present case demonstrate that grave prejudice has been caused to the Petitioners in view of the non-compliance of principles of natural justice;
- U. That the Impugned Order is, *ex facie*, violative of Article 14 of the Constitution of India;
- V. The Impugned Order is passed without jurisdiction and is, accordingly, a nullity and is liable to be quashed and set aside;





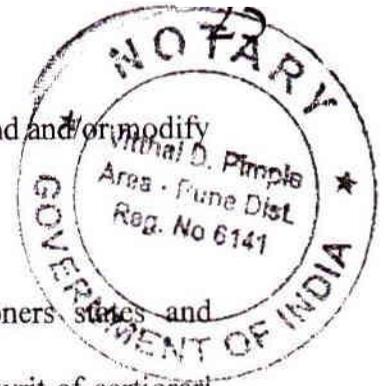
8. The Petitioners crave leave to add, alter, amend and/or modify the aforesaid grounds.

9. In the aforesaid circumstances, the Petitioners states and submits that the Petitioners are entitled to a writ of certiorari or a writ in the nature of certiorari or any other appropriate writ, order or direction from this Hon'ble Court calling for the records and proceedings in relation to the Impugned Order dated 17<sup>th</sup> January 2022 passed by Special Bench of the National Green Tribunal in Original Application No. 69 of 2021, and after examining the legality, validity and propriety thereof, be pleased to quash and set aside the same.

10. The Petitioners submit that, pending the hearing and final disposal of the present Petition, the Petitioners are entitled to an order from this Hon'ble Court staying the operation, effect, implementation and/or enforcement of the Impugned Order dated 17<sup>th</sup> January 2022.

11. The Petitioners submit that, pending the hearing and final disposal of the present Petition, the Petitioners are entitled to an order from this Hon'ble Court stay further proceedings in

DOMM



Execution Application No. 10 of 2022 before the Western Zone Bench of the National Green Tribunal.

12. The Petitioners state and submit that they have made out a strong *prima facie* case for the grant of interim and *ad interim* reliefs as prayed for. The Impugned Order is, *ex facie*, without jurisdiction, violative of the principles of natural justice, ultra *vires* to Article 14 of the Constitution of India and unsustainable. The Petitioners further submit that the interim and *ad interim* reliefs prayed for are not granted, the Petitioners will suffer grave and irreparable harm, loss, injury and prejudice whereas no prejudice will be caused to any party by the grant of the interim and *ad interim* reliefs as prayer for. Respondent No. 1 is prosecuting the said Execution Application and the same is at the stage of final hearing. In the aforesaid circumstances, the balance of convenience is in favor of the Petitioners and against the Respondents.

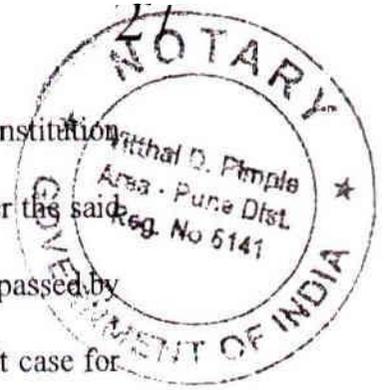
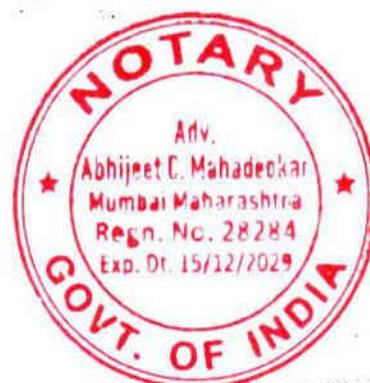
13. The Petitioners submit that the Hon'ble National Green Tribunal constituted under the provisions of the said Act is a Tribunal subordinate to this Hon'ble Court and its orders are subject to judicial review before this Hon'ble Court in exercise

*Sum*

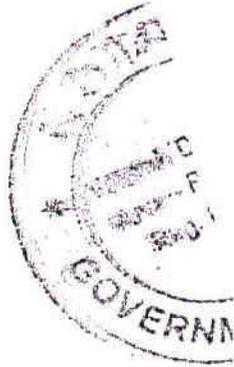


of its jurisdiction under Article 226 and 227 of the Constitution of India. Although, there is an appeal provided under the said Act to the Hon'ble Supreme Court against the orders passed by the Hon'ble Tribunal, it is submitted that this is a fit case for entertaining this Petition by his Hon'ble Court for more than one reasons. It is submitted that the availability of an alternate remedy is not a bar on the jurisdiction of this Hon'ble Court but is only a matter of practice observed by this Hon'ble Court, which is also subject to well recognized exceptions i.e. the impugned order being violative of the Petitioner's fundamental rights and/or the same being without jurisdiction and/or the same being violative of principles of natural justice. In the present case the Petitioners state and submit that the impugned order has been passed – (i) in violation of fundamental principles of natural justice; as (ii) without jurisdiction and accordingly *ultra vires*/void. Further, as more particularly set out hereinabove, the Impugned Order violated the fundamental rights of the Petitioners under Article 14 of the Constitution of India. In the present case, all the aforesaid exceptions apply and therefore, the rule of alternate remedy does not apply and in accordance with the settled principles of law, the present

*DM*



Petition is maintainable before this Hon'ble Court in the exercise of its jurisdiction under Articles 226 and 227 of the Constitution of India. It is submitted that this Hon'ble Court has, in the past, entertained several Writ Petitions against the Orders of Hon'ble National Green Tribunal when the circumstances and the fact-situation so warranted. Accordingly, it is submitted that the present Petition is maintainable.



14. The Petitioners submit that the Impugned Order has been passed in relation to the Petitioner's plot at Talegaon-Dabhade, within the supervisory jurisdiction of this Hon'ble Court. The said Original Application was filed at the Western Zone Bench of the Hon'ble Tribunal at Pune. Therefore, this Hon'ble Court has jurisdiction to try, entertain and dispose of the present Petition.
15. The Petitioners have not filed any other Petition or Application either in this Hon'ble Court or in the Hon'ble Supreme Court of India in respect of the subject matter of the present Petition.
16. The Petitioners submit that though the Impugned Order is passed on 17<sup>th</sup> January 2022, the same is sought to be executed

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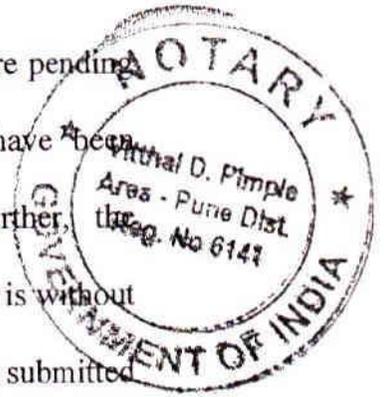
against the Petitioner No. 1 and the proceedings are pending before the Hon'ble Tribunal. The Petitioners have been defending the said Execution Application. Further, Petitioners are entitled to challenge an order which is without jurisdiction at any stage and in any proceedings. It is submitted that, therefore, there is no delay or laches in filing of the present Petition.

17. Mr. Raul Antonio Ramos Diez, Petitioner No. 2 herein and the authorized signatory of the Petitioner No. 1, who is aware of the facts involved in the present case, has affirmed the present Petition.
18. The Petitioners shall rely on documents, a list whereof is hereto annexed.
19. The Petitioners have paid fixed Court Fees of Rs.  
On this Petition.

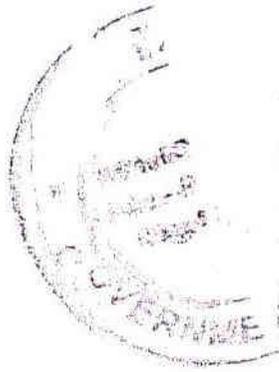
### PRAYERS

20. In the present facts and circumstances the Petitioners pray as  
under:

*as per*

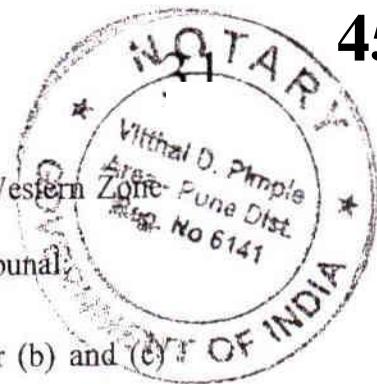


- (a) That this Hon'ble Court be pleased issue a writ of certiorari or a writ in the nature of certiorari or any other appropriate writ, order or direction from this Hon'ble Court calling for the records and proceedings in relation to the Impugned Order dated 17<sup>th</sup> January 2022 passed by Special Bench of the National Green Tribunal in Original Application No. 69 of 2021 (*Exhibit D hereto*), and after examining the legality, validity and propriety thereof, be pleased to quash and set aside the same;
- (b) That pending the hearing and final disposal of the present Petition, this Hon'ble Court be pleased to pass an order staying the operation, effect, implementation and/or enforcement of the Impugned Order dated 17<sup>th</sup> January 2022 passed by Special Bench of the National Green Tribunal in Original Application No. 69 of 2021 (*Exhibit D hereto*);
- (c) That pending the hearing and final disposal of the present Petition, this Hon'ble Court be pleased to pass an order staying further proceedings in Execution



BSUM

Application No. 10 of 2022 before the Western Zone Bench of the Hon'ble National Green Tribunal.



- (d) For ad interim reliefs in terms of prayer (b) and (c) above;
- (e) For costs of the Petition; and
- (f) Any other Order as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.

DATED THIS 19<sup>th</sup> DAY OF NOVEMBER, 2025

Petition drawn by:

For M/s. Dhruve Liladhar & Co. For CIKAUTOXO INDIA PVT LTD

Partner  
Advocates for the Petitioners

(Petitioner No. 1)

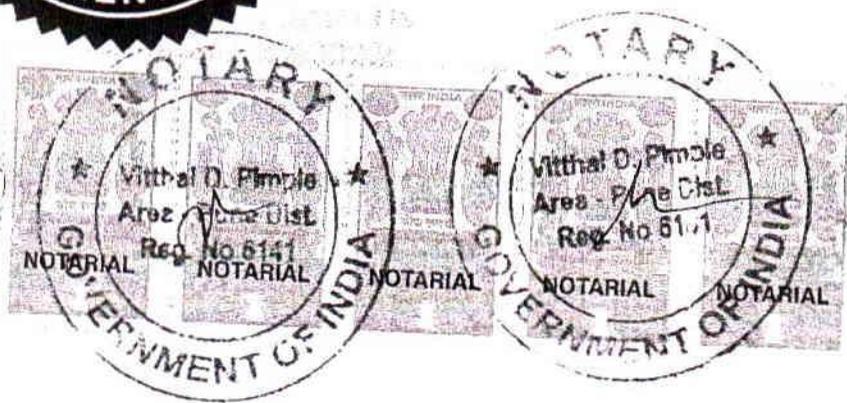
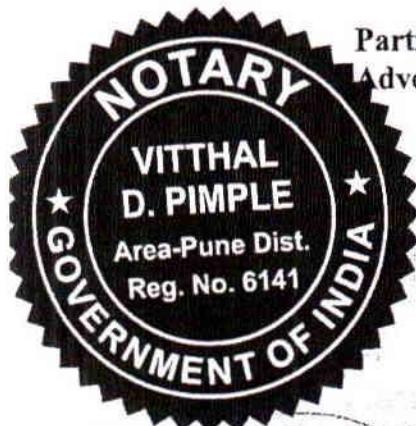
Raul Antonio Ramos Diez  
(Petitioner No. 2)

**BEFORE ME**

**VITTHAL D. PIMPLE**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
CHINCHWAD, PUNE

NOTED AND REGISTERED  
AT SERIAL NUMBER 2422/25

19 NOV 2025



VERIFICATION

I, **Raul Antonio Ramos Diez**, aged 46 years, a Spanish Citizen, the Petitioner No. 2 abovenamed and one of the Director of the Petitioner No. 1, having address of office at Survey No. 662, Pune- Mumbai Road, Talegaon Dabhade, Pune- 410506, do hereby solemnly declare that what is stated in paragraph Nos. 1 to 16 of the foregoing Petition are true to my own knowledge and what is stated in remaining paragraph Nos. 16 to 19 are stated on my information and belief and I believe the same to be true.

Solemnly declared at Mumbai )

On this day of November, 2025 )

**Cikautxo India Pvt Ltd  
Through Raul Antonio  
Ramos Diez  
(Petitioner No. 1  
abovenamed)**

Before me,

Identified by me:

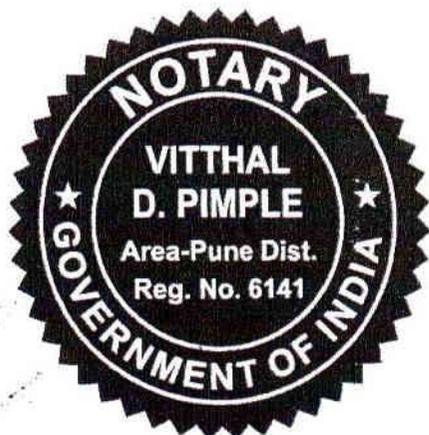
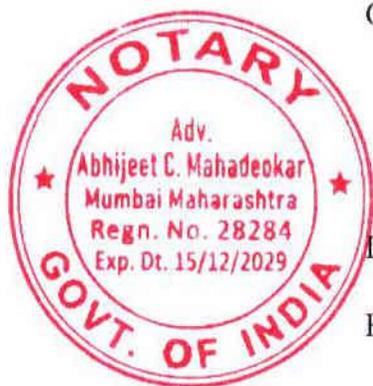
For M/s. Dhruve Liladhar & Co.

Partner  
Advocates for the Petitioners

**BEFORE ME**

**VITTHAL D. PIMPLE**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
CHINCHWAD, PUNE

NOTED AND REGISTERED  
AT SERIAL NUMBER 2442/25  
19, NOV 2025.



## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE, PUNE

Application No. 170 of 2022

In

Execution Application No. 10/ 2022

In

Original Application No. 69/2021



MR. MAHENDRA GOVIND HASBNIS )

Age about -59 years, Occup- Agriculturist and )

Business Residing at Survey No. 408/7, Limbfata, )

Mumbai- pune Road, Talegaon Dabhade, Taluka )

Maval, District Pune- 410506 Contact No. - )

+917083426105 )

Email-mahendrasahabnis30@gmail.com )

... Applicant

Vs.

1. CIKAUTXO INDIA PVT. LTD. )

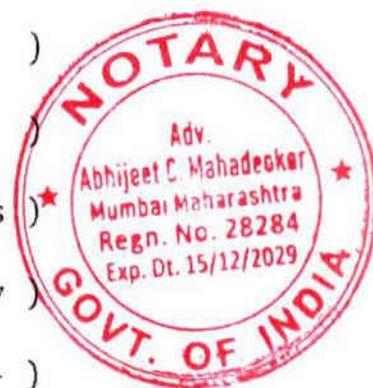
A Public Limited Company incorporated )

Under the provisions of the Indian Companies )

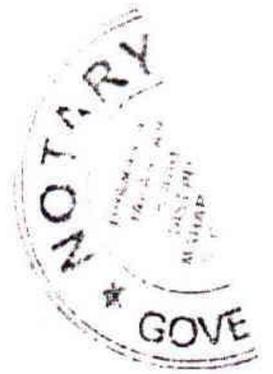
Act, 1956 having its registered address at: Survey )

No. 662, Pune- Mumbai Road, Talegaon- )

Dabhade, Pune- 410506 )

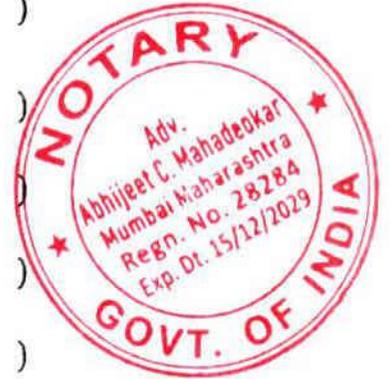


- Email- [cikautxo@cikautxo.com](mailto:cikautxo@cikautxo.com) )
2. ALEJANDRO ARANZABAL GOMTEZ )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
3. JOSE ALBERTO AGIRREGOMEZKORTA )  
 ARANTZETA )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
4. INIGO EDUARDO LASCURAIN PAGEEGUI )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
5. MIGUEL ANGEL MENDIVE AURRECOECHEA )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
6. ANTARA NANDI )  
 Email- [mmendibe@cikautxo.com](mailto:mmendibe@cikautxo.com) )
- No. 2 to 6 are the Directors of Cikautxo India Pvt )  
 Ltd, having their Office at Survey No. 662, Pune- )  
 Mumbai Road, Talegaon- Dabhade, Pune- )  
 410506 )  
 Email- [cikautxo@cikautxo.com](mailto:cikautxo@cikautxo.com) )
7. THE SECRETARY )  
 Ministry of Environment, Forest and Climate )  
 Change, Having office at Indira Paryavaran )  
 Bhavan, Jorbagh Road, New Delhi 110003 )





- Email- [manju.pandey@nic.in](mailto:manju.pandey@nic.in) )
8. PRINCIPAL SECRETARY )  
 Environment Departement, )  
 Government of Maharashtra, Mumbai 400032. )  
 Email- [mah.env@nic.in](mailto:mah.env@nic.in) )
9. THE MEMBER SECRETARY, )  
 Maharashtra Pollution Control Board, )  
 Having its office at- Kalpataru Point, 3<sup>rd</sup> Floor, )  
 Opp. Cineplanet, Sion East, Mumbai- 40022. )
10. REGIONAL OFFICER PUNE II, )  
 Jog Centre, 3<sup>rd</sup> Floor, Wakdewadi, Old- Pune )  
 Mumbai Highway, Pune- 411003 )  
 Email- [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in) ) ... Respondents

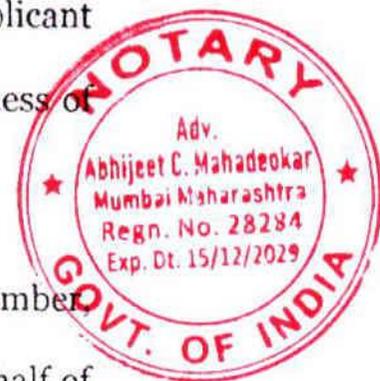


**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.**

**1 to 6**

I/We, MIGUEL ANGEL MENDIVE AURRECOECHEA, Age 51 years,  
 Occupation Service, Respondent No. 1 and 5, O/at Survey No. 662,  
 Pune- Mumbai Road, Talegaon Dabhade, Pune- 410506, do hereby  
 state on solemn affirmation as under: -

1. I state that I am working as the Chief Executive Officer with Respondent No. 1 company w.e.f. July 2019. I am aware of the facts involved in the present case on the basis of the records maintained by Respondent No. 1 in its ordinary course of business. I am, therefore, competent to depose to the statements in the present Affidavit. I have perused a copy of the present Application and I am filing the present Affidavit in reply thereto on behalf of Respondent No. 1 to 6. I have been duly authorised to file the present Affidavit by Respondent No. 1 to 6.
2. At the very outset, I deny each and every statement, averment, allegation and/or contention in the present Application in toto. Nothing contained in the present Application shall be deemed to be admitted by any of the answering Respondents for want of specific traverse.
3. At the further outset, I say that the present Application as well as the execution proceedings have been filed by the Applicant are only with a malafide intention to obstruct the business of Respondent No. 1.
4. I say that I have filed Affidavit-in-Reply dated 12<sup>th</sup> December 2022 to the Execution Application no. 10 of 2022 on behalf of



Respondent nos. 1 to 6, Affidavit-in-Rejoinder dated 24<sup>th</sup> February, 2023 and Affidavit-in-Reply dated 22<sup>nd</sup> May, 2023 in reply to Application no. 66 of 2023 ("**Earlier Affidavits**"). I say that I adopt the contents of the Earlier Affidavits and all other pleadings filed on behalf of Respondent nos. 1 to 6 in the present Affidavit. I say that I repeat and reiterate what is stated in the Earlier Affidavits as if the same were set out herein verbatim. I say that I reserve my right to file an additional Affidavit in Reply to the present Application, if so required.

5. In the premises aforesaid, I say that the present application is not maintainable, baseless and in any event, devoid of any merit and is liable to be dismissed with compensatory costs.

Whatever is stated hereinabove is true and correct to the best of my knowledge believe and information and I have put my signature hereunder at 22<sup>h</sup> on this my day of 2023 2023.

M/s. Dhruve Liladhar & Co.

*R. S. Sathianale*

Partner  
Advocates for the Respondent Nos. 1 to 6

*Miguel Angel Mendive*  
Aurrecoechea  
For Respondent Nos. 1 to 6

**BEFORE ME**

DHANANJAY JANARDAN KODRE  
ADVOCATE & NOTARY (GOVT. OF INDIA)  
Main Maruti Mandir Chowk - Budhwar Path,  
CTS No. 5405, Jijamata Chowk to Maruti Mandir Road,  
Telagani-Dabhade, Tal. Maval Dist. Pune-410506

NOTED AND REGISTERED  
AT SERIAL NO 679 /2023 12 2 MAY 2023  
ON



BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL WESTERN  
ZONE, PUNE

Application No. 170 of 2023

In

Execution Application No. 10/ 2022

In

Original Application No. 69/2021

Mr. Mahendra Govind Hasbnis

... Applicant

Versus

Cikautxo India Pvt. Ltd

& Ors.

... Respondents



**AFFIDAVIT IN REPLY ON BEHALF  
OF RESPONDENT NO. 1 to 6**

-----  
Dated this 22<sup>nd</sup> day of May, 2023.

**M/S. DHRUVE LILADHAR & CO.  
Advocates for the Respondent Nos. 1  
to 6**

61/62, Free Press House, 6<sup>th</sup> Floor,  
215, Free Press Journal Marg,  
Nariman Point,  
Mumbai - 400 021.

Office: 022-6760 6000

Mobile: 98210 97067

**Advocates' Code No. 29014**



BOMBAY HIGHCOURT

WEEKLY MAIN - 5 CAUSELIST

For the period: 24-11-2025 To: 28-11-2025

COURT NO. 49

DIVISION

AT 11:00 AM

HON'BLE JUSTICE REVATI MOHITE DERE  
HON'BLE SHRI JUSTICE SANDESH DADASAHEB PATIL

**HEADER NOTE :**

This board will be taken up after daily board is over.

Sr.	CASE NO.	PARTIES	ADVOCATES
<b><u>FOR FINAL HEARING</u></b>			
201	APEAL/30/2019 [Criminal]	BABLU SHAMBHU YADAV VS THE STATE OF MAHARASHTRA	APPOINTED ADVOCATE THROUGH LEGAL SERVICES COMMITTEE THROUGH JAIL
REMARK : (Through Jail) Note:-#(1) Matter is ready for final hearing.#(2) R & P with Paper Books received.#(3) Orig. accd. is in jail.#(4)High Court Legal Services Committee, Bombay cancelled the previous appointment of Shri Vinayak Katti and new appointment of Mr. Prosper D'souza for appellatant. Appointment order dt. 18/1/2020 kept in IInd part. (5) Cri. Application I.A. No.1/2019 pending for bail is pending and tagged herewith.# - Court (D.B.) for Final Hearing FURTHER NOTE : 1 P.B. RECEIVED BY APPOINTED ADV. FOR APPELLANT ON 21/12/2021.			
	with		
	IA/89/2019 [Criminal]	BABLU SHAMBHU YADAV VS THE STATE OF MAHARASHTRA	THROUGH JAIL PROSPER DSOUZA APPOINTED ADVOCATE THROUGH LEGAL SERVICES COMMITTEE THROUGH JAIL
	In		
	APEAL/30/2019		APPOINTED ADVOCATE THROUGH LEGAL SERVICES COMMITTEE Prosper Dsouza
REMARK: [FOR BAIL] [THROUGH JAIL] Note : 1) Cri. appeal admitted on 3/1/2019 is ready for final hearing kept herewith. 2) R & P with paper book received. 3) High Court Legal services Committee, Bombay cancelled the previous appointment of Shri Vinayak Katti and appointed Mr. Prosper Dsouza for appellatant. Appointment order dt. 18/1/2020 kept in IInd part. - Court D.B. for orders.			
202	APEAL/33/2019 [Criminal]	DHANAJI KISAN KALE VS THE STATE OF MAHARASHTRA	GAURAV PARKAR

REMARK : (By Accused against conviction & Sentence)-In Jail Notes:- 1) Appeal is ready for final hearing. 2) Original Accused No.1 is in jail. 3) R & P with PB received. 4) Muddemal articles are to be called for. .... Court (D.B.) for Final Hearing.

203 APEAL/70/2019  
[Criminal] MOHD. SALIM KHAN RAFIQ KHAN  
VS  
THE STATE OF MAHARASHTRA  
Adv.Veeradhawal  
Deshmukh,apptd.as amicus curiae  
as per crt's order dt.28/11/18 in  
cri.appln.1384/18  
THROUGH JAIL

REMARK : (Through Jail-By Accused against conviction and sentence) Notes:- 1) Appeal is ready for final hearing. 2) R&P with paperbooks received. 3) Original Accused is in Jail.(in custody since 20/07/2015) 4) Muddemal Articles are to be called for. 5) As per court's order dated 28/11/18 passed in cri.Appln.no.1384/18, Adv.Veeradhawal Deshmukh appointed as amicus curiae for the appellant to assist the court. 6) As per court's order dated 17/06/22, one copy of paperbook is given to Adv.Veeradhawal Deshmukh on 28/06/2022. 7) List the appeal on final hearing board for the week commencing from 19th September 2022, as per ct's order dt. 18/8/2022. ....Court(DB) for final hearing.

204 APEAL/182/2019  
[Criminal] SAMEER AMIRUDDIN SHAIKH  
VS  
THE STATE OF MAHARASHTRA  
Adv. Iyer R. Sathyanarayanan is  
appt. as a Amicus Curiae, as per  
courts order dtd.10/09/2025.  
ASHISH BHALCHANDRA  
BARASKAR

REMARK : (By accused against conviction and sentence) Notes :- 1) Appeal is ready for final hearing. 2) R & P with paper books received. 3) Original Accused No. 1 is in Jail. (since 11.04.2011) 4) Muddemal articles are to be called for. 5) As per Court's order dtd. 10/09/2025, Adv. Mr. Iyer R. sathyanarayanan is appointed for Amicus Curiae on behalf of Appellant, Copy of appeal memo & P.B. given to him. 6) Order communicated by Registrar (Judl-II) is Kept in II Part. (At Flag A). 7) As per courts order dtd.10/09/2025 list the Criminal Appeal on 'Final Hearing Board' for the week commencing from 6th October, 2025. Court (D.B.) For Final Hearing.

205 APEAL/306/2019  
[Criminal] MOHAN RAMCHANDRA MALI  
VS  
THE STATE OF MAHARASHTRA  
APPTD. ADV THR LEGAL AID  
AMEETA KUTTIKRISHNAN

REMARK : (By Accused against conviction & Sentence) (By Appointed Advocate-In Jail) Note:- 1) Appeal is ready for Final Hearing. 2) Original Accused is in jail. 3) R & P with PB received. 4) Muddemal articles are to be called for. 5) Cri.Appln No. 183 of 2019 (for bail through appointed advocate) is pending kept herewith. 6) Cri.I.A. No. 1879 of 2022 (through jail for bail/early hearing) is pending kept herewith. Court (DB) for final hearing.

with

APPA/182/2019  
[Criminal] MOHAN RAMCHANDRA MALI  
VS  
THE STATE OF MAHARASHTRA  
AMEETA KUTTIKRISHNAN  
APPTD. ADV THR LEGAL AID  
AMEETA KUTTIKRISHNAN  
APPTD. ADV THR LEGAL AID

In

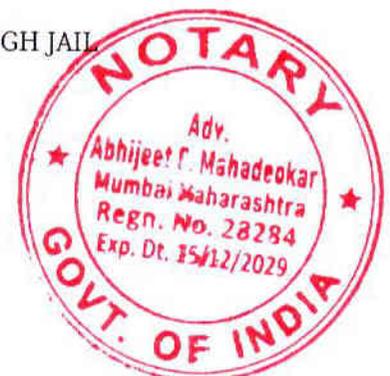
APEAL/306/2019

with

IA/1879/2022  
[Criminal] MOHAN RAMCHANDRA MALI  
VS  
THE STATE OF MAHARASHTRA  
THROUGH JAIL

In

APEAL/306/2019



with

APPA/183/2019  
[Criminal]MOHAN RAMCHANDRA MALI  
VS  
THE STATE OF MAHARASHTRAAMEETA KUTTIKRISHNAN  
APPTD. ADV THR LEGAL AID  
AMEETA KUTTIKRISHNAN  
APPTD. ADV THR LEGAL AID

In

APEAL/306/2019

206 APEAL/351/2019  
[Criminal]ANIL @ ANYA VITTHAL KOLEKAR  
VS  
THE STATE OF MAHARASHTRAAs per Cts order dtd. 10/09/2025,  
Adv. Kekane Sandeep Changdeo is  
appointed for Amicus Curiae.  
APPOINTED ADV. THROUGH  
LEGAL SERVICES COMMITTEE.  
THROUGH JAIL  
P.P. FOR STATE

REMARK : [THROUGH JAIL] NOTE :- 1) Appeal is ready for final hearing. 2) R & P with Paper Books received. 3) Orig. accd. is in jail. 4) Muddemal articles are to be called for. 5) As per Court's order dtd. 10/09/2025, Adv. Mr. Kekane Sandeep Changdeo is appointed for Amicus Curiae on behalf of Appellant, Copy of appeal memo & P.B. given to him. 6) Order communicated by Registrar (Judl-II) is Kept in II Part. (At Flag A). 7) As per courts order dtd.10/09/2025 list the Criminal Appeal on 'Final Hearing Board' for the week commencing from 6th October, 2025. Court (D.B.) For Final Hearing.

207 APEAL/386/2019  
[Criminal]RAJKUMAR @ RAJKUTTI TAMB  
DEVENDRA AND ANR  
VS  
THE STATE OF MAHARASHTRADr Yug Mohit Chaudhry  
Dr Yug Mohit Chaudhry  
P.P. FOR STATE

REMARK : (By accused against conviction) Note :- 1) Appeal is ready for final hearing. 2) R & P with Paper Books received. 3) Orig. accd. Nos. 1 & 2 are in jail. 4) In accordance with Rule 10 of Chapter XXVI of the Bombay High court Appellate Side Rules 1960, a person to whom the compensation is awarded is not made party respondent and also the Advocate has not supplied name & address of the party & spare copy hence notice not issued. 5) Cri. I.A. No.4581/2023 (For Bail/Suspension of Sentence) filed by Orig. Accd. No.1 is dismissed on dtd.1.4.2024. 6) Cri. I.A. No.2486/2025 (For Expedite Hearing) filed by Orig. Accd. No.2 is pending & kept herewith. 7) As per courts order dtd.08/09/2025 adv. for the appellants has paid 4000/- jointly or severally to the high court Legal Services Committee, Mumbai. 8) As per courts order dtd.08/09/2025 adv. for the appellant Ms. Farhana Shah is discharge and order also communicate to the legal aid services committee. 9) As per courts order dtd.08/09/2025 list the appeal on Final Hearing Board for the week commencing from 22nd September, 2025. Court (D.B.) For Orders. (Point No.4 & 6)

with

IA/2486/2025  
[Criminal]KARTIK MAGLINGAM DEVENDRA  
VS  
THE STATE OF MAHARASHTRA

Dr Yug Mohit Chaudhry



In

APEAL/386/2019

208 APEAL/413/2019  
[Criminal]MOHAMMAD AKRAM @ SHERU  
MOHAMMAD HANIF SHAIKH  
VS  
THE STATE OF MAHARASHTRA

SHIVANI SEENA KUNDER

REMARK : (By Accused against Conviction & Sentence) (Filed by Orig. Accd. No. 2) Notes :- 1) Cri. Appeal filed by Orig. Accd. No. 2 is ready for final hearing. 2) R & P with Paper Books received. 3) Muddemal Articles are to be called for. 4) Original Accused No. 2 is on Bail, Bail writ duly certified, surety furnished. Cri. I.A. No. 396/2023 (For Bail) is allowed on 12.02.2024. 5) Cri. Appeal No. 1121/2019 filed by Orig. Accd. No. 1 is ready for final hearing and kept herewith. Court (D.B.) For Final Hearing. Further Note:- 1) Orig. Accd. is released on bail dtd.9.4.2024.

WITH

APEAL/1121/2019  
[Criminal]JAVED @ JAWA NOORMOHAMMAD  
SHAIKH  
VSSAVITA MAHESH YADAV  
SHIVANI S KUNDER

THE STATE OF MAHARASHTRA

REMARK: (By Accused against Conviction and Sentence) (By Appointed Advocate) Notes :- 1) Appeal is ready for final hearing. 2) R & P with Paper Book received in Conn. Cri. Appeal No. 413/2019. 3) Orig. Accused No. 1 is in Jail. (Since 31/01/2014) 4) Cri. Application (APPA) No. 1284/2019 (for Bail) filed by Orig. Accd. No. 1 is rejected on 09/12/2019. 5) Conn. Cri. Appeal No. 413/2019 filed by Orig. Accd. No. 2 is ready for final hearing and kept herewith. 6) Cri. I.A. No. 2021/2024 (for Bail) filed by Orig. Accd. No. 1 is rejected on dtd.23.07.2024. Court (D.B.) For Orders.

209 APEAL/460/2019  
[Criminal]MAYUR DILIP BHELKE AND ORS  
VS  
THE STATE OF MAHARASHTRA

SUBIR SARKAR

REMARK : (By Accd. against Conviction & Sentence) Notes :- 1) Appeal is ready for final hearing. 2) R & P with Paper Books received. [Volume I & II Page Nos. 1 to 607] 3) Original Accused Nos. 6 to 11 are on Bail. Bail writ duly certified & surety furnished. 4) Cri. Application No. 989/2019 [for Bail] is allowed on 16.12.2019. 4) Muddemal Articles are to be called for. 5) Connected Cri. Appeal No. 464/2019 filed by Orig. Co-accd. Nos. 1 to 4 is ready for final hearing and kept herewith. 6) As per court's order dt. 20.08.2019 passed in Cri. I.A. 989/2019 in Appeal No. 460/2019, 'Not before the bench of which Hon'ble Shri Justice Sandeep K. Shinde is a member'. Court (D.B.) for Final Hearing.

WITH

APEAL/464/2019  
[Criminal]NAMDEV DAGADU BHAGAT AND  
ORS  
VS  
THE STATE OF MAHARASHTRASATYAVRAT JOSHI  
SUNIL SHIVAJI KAMBLE  
Dr Yug Mohit Chaudhry  
Dr Yug Mohit Chaudhry

REMARK: (By Accd. against Conviction & Sentence) Notes :- 1) Appeal is ready for final hearing. 2) R & P with Paper Books received in connected Cri. Appeal No. 460/2019. 3) Original Accused Nos. 1 to 4 are in Jail (Since 11.05.2012). 4) Connected Cri. Appeal No. 460/2019 filed by Orig. Co-accd. Nos. 6 to 11 is ready for final hearing and kept herewith. 5) Adv. Dr. Yog Mohite Chaudhry has filed Vakalatnama on behalf of appellant. Consent obtained from previous advocate Satyavrat Joshi. 6) Cri. I.A.No.455/20245 (For Bail) filed by Orig. Accd. nos.1 to 4 is pending & kept herewith. Court (D.B.) For Final Hearing.

With

IA/455/2024  
[Criminal]NAMDEV DAGADU BHAGAT AND  
ORS.  
VS

satyavrat joshi

In

APEAL/464/2019

STATE OF MAHARASHTRA

210 APEAL/534/2019  
[Criminal]SANTOSH YASHWANT SHELKE AND  
ANR.  
VS  
THE STATE OF MAHARASHTRAMADHUSUDAN D. PAREEK  
(APPOINTED ADVOCATE)  
YASHODEEP DESHMUKH  
(APPOINTED ADVOCATE)  
SANTOSH BHAMRE  
YASHODEEP DESHMUKH  
(APPOINTED ADVOCATE)  
Santosh Bhamre

746

57

REMARK : (By Accused against Conviction and Sentence) Note :- 1) Cri. Appeal is admitted on 02/05/2019 filed by Appellants/Orig. Accd. Nos. 2 and 3 is ready for Final Hearing. 2) R & P with paper books received. (Volume I & II ) 3) Original Accused Nos. 2 and 3 are in jail. 4) Appeal No. 534/2019, Orig. Accused No. 1 viz. Naveen Ashok Bagade has filed separate Cri. Appeal No. 1220 of 2022, same is ready for final hearing and kept herewith. 5) Cri. I.A.No. 1644/2024, (For Bail) Accd. Nos.2 & 3 is disposed off on dtd.22.04.2024. 6) Cri. I.A.No. 2546/2024 (For Bail) filed by Orig. Accd. No.2 is rejected on dtd.27.11.2025. 7) Cri. I.A.No. 973/2023 (For Direction) Through Jail & Cri. I.A.819/2023 (For Legal Aid) Through Jail are pending & kept herewith. 8) Cri. I.A. No. 4226/2025 (For Legal Aid) filed by Orig. Accd. No.3 through jail is pending and kept herewith for orders. 9) Notice issued to respondent no.2, return unserved with respondent "Not found at given address." (Kept at flag A in II part). 10) As per courts order dtd.15/10/2025 list the appeals on final hearing board for the week commencing from 24th November, 2025. Court (D.B.) For Final Hearing.

with

IA/819/2023 SANTOSH YASHWANT SHELKE THROUGH JAIL  
[Criminal] VS  
STATE OF MAHARASHTRA

In

APEAL/534/2019

REMARK: (For Legal Aid - Through Jail)- Note : 1) Cri. Appeal No. 534/2019 filed by Original Accused Nos. 2 & 3 is ready for final hearing, kept herewith. 2) Cri. Appeal No. 1220/2022 filed by Orig. Accd. No. 1 is ready for final hearing, kept herewith. 3) R & P with P.B. received. 4) Present through jail application sent to P.P. office. # Court DB for orders.

with

IA/4226/2025 RAJKUMAR TIKESHWAR SAHANI THROUGH JAIL (ADV. SANTOS  
[Criminal] VS H BHAMRE IN APPEAL)  
STATE OF MAHARASHTRA

In

APEAL/534/2019

with

IA/973/2023 RAJKUMAR TIKESHWAR SAHANI THROUGH JAIL  
[Criminal] VS  
STATE OF MAHARASHTRA

In

APEAL/534/2019

WITH

APEAL/1220/2022 NAVEEN ASHOK BAGADE madhusudan devkisan paree  
[Criminal] VS k (Appointed Advocate)  
STATE OF MAHARASHTRA AND  
ANR.

REMARK: (By Accd. Against Conviction & Sentence) Note: 1) Cri. Appeal 534 of 2019 is filed by Same accused ie Orig. Accd. No. 01 and it is ready for final hearing. 2) R & P with PB received. 3 ) Muddemal preserving letter sent in Cri. Appeal 534/2019. #Court DB For admission. Coram : A. S. Gadkari and Prakash D. Naik, JJ. Circulation granted for 13/12/2022 Reg. Judl(I) 12/12/2022

211 APEAL/572/2019 JAHIR ABDUL SABIRALI SAYYAD SOLKAR MOHAMMED AMIN  
[Criminal] VS HAROON  
THE STATE OF MAHARASHTRA



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REMARK : (By accused against conviction and sentence) Notes :- 1) Appeal is ready for final hearing. 2) R & P with paper books received. 3) Original Accused No. 1 is in Jail (since 04.11.2014) 4) Muddemal Articles are to be called for. 5) Cri.I. A. 960/2019 (IA 1/2019) for bail rejected on 28/01/2020. 6) Advocate SBG Law has filed vakalatnama for Appellant/Accused No. 1 and consent obtained from previous advocate Amin Solkar. 7) As per Supreme Courts order dated 30.05.2022, passed in Special Leave to Appeal (Crl.) No (s). 5083/2022, "Liberty is granted to the petitioner to approach the High Court again, in the event, the appeal is not decided within a period of one year from today (dt. 30.05.2022) by the High Court. (Kept in IInd part) 8) As per courts order dated 05.04.2022, List after receipt of record and proceedings alongwith paper books. 9) Cri. Interim Application No.3065/2023 (For Bail) filed by Orig. Accd. No.1 is rejected and such as, stands disposed of vide courts order dt.11.12.2023, list the aforesaid appeal at the end of the admission board for final disposal on 11th January, 2024. Court (D.B.) For Final Disposal. (at the end of the admission board).

212 APEAL/595/2019  
[Criminal] KIRAN RAMESH PAGARE  
VS  
HEMANT P INGLE  
THE STATE OF MAHARASHTRA

REMARK : (By Accused against conviction & Sentence)-In Jail Notes:-1) Appeal is ready for final hearing. 2) Original Accused is in jail.(since 15.06.2014) 3) R & P with PB received. 4) Muddemal articles are to be called for. 5) Cri. Application No. 635 of 2019 (for bail) is rejected on 16/08/2019. 6) As per courts order dt.05.04.2022, list the appeal for hearing in due course. .... Court (DB) for Final Hearing.

213 APEAL/852/2019  
[Criminal] MEENABAI LOBAJI GAIKWAD  
VS  
THE STATE OF MAHARASHTRA  
TRIPTY M KAPADIA(APPOINTED  
ADV)  
ADV. S.R. NARGOLKAR, APPT.  
ADV. BY LEGAL AID COMMITTEE  
S.R. NARGOLKAR (APPOINTED  
ADV THROUGH LEGAL AID)  
SAVITA ASHOK PRABHUNE

REMARK : (By Accused Against Conviction & Sentence) (By Appointed Adv.) Notes :- 1) Appeal is ready for Final Hearing. 2) Original Accused is in Jail. 3) R & P with Paper Books received. 4) Muddemal Articles are to be called for. 5) As per courts order dtd.08/09/2025 list the appeal on 'Final Hearing Board' for the week commencing from 29th September, 2025. Court (D.B.) For Final Hearing.

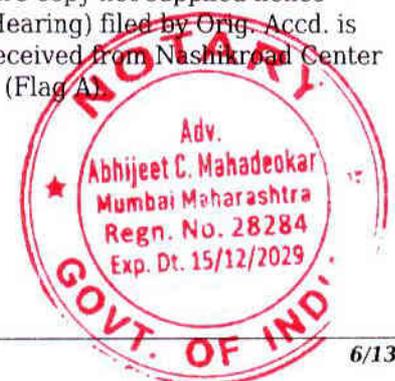
214 APEAL/854/2019  
[Criminal] GANESH NAMDEO SHINDE  
VS  
THE STATE OF MAHARASHTRA AND  
ANR  
Y P DESHMUKH  
RESPONDENT NO.2  
RUPESH RAMCHANDRA  
LANJEKAR

REMARK : (Against Conviction) Note:- 1) Appeal is ready for final hearing. 2) Orig. accd. is in jail. 3) R & P with Paper Books received. 4) Muddemal articles are to be called for. 5) Cri. Appln. No. 954/2019 (For Bail) rejected on 27/01/2021. 6) As per courts order dtd.10/09/2025 list the criminal appeal on Final Hearing Board for the week commencing from 22nd September, 2025. Court (D.B.) For Final Hearing.

215 APEAL/887/2019  
[Criminal] RAMPRASAD @ BHAUSAHEB  
LIMBAJI UPADE  
VS  
THE STATE OF MAHARASHTRA AND  
ANR  
ABDUL HAFEEZ KOTWALA

REMARK : (By accused against conviction and sentence) (By Appointed Adv. - Through Jail) Notes :- 1) Appeal is ready for final hearing. 2) Original Accused is in Jail. 3) R & P with paper books received. 4) Cri. Appln. No. 1238 of 2019 (for Bail/Suspension of Sentence) is rejected on 07.10.2019. 6) Cri. I.A. No.1823/2021 (for direction) and Cri. I.A. No. 3422/2021 (for bail) are disposed on 4/7/2022. 7) Spare copy not supplied hence notice to Respondent No.2 not issued. 8) Cri. I.A.No.2156/2024 (For Bail/Early Hearing) filed by Orig. Accd. is pending & kept herewith. Court (D.B.) For Final Hearing. Further Note-Letter received from Nashikroad Center Prison dtd.25.04.2024 the orig. accd. ramprasad limbaji upade is kept herewith. (Flag A)

with



IA/2156/2024  
[Criminal]  
RAMPRASAD @ BHAUSAHEB LIM  
BAJI UPADE  
VS  
In  
THE STATE OF MAHARASHTRA  
APEAL/887/2019

REMARK: Through jail - (For Bail/Early Hearing): Note: 1) Criminal Appeal No. 887/19 is ready for final hearing kept herewith. 2) Cri. I.A. No. 3422/21 (For Bail/Interim Bail) is rejected on 04/07/2022. 3) APPA 1238/2029 (For Bail/Interim Bail) is rejected on 07/10/2019. 4) R & P with P.B. is received. 5) One Copy of through jail application is sent to public prosecutor office. #Court D.B. for Orders.

216 APEAL/937/2019  
[Criminal]  
AJIT HANUMANT SING  
VS  
THE STATE OF MAHARASHTRA  
APPOINTED ADV. THROUGH  
LEGAL SERVICES COMMITTEE.  
THROUGH JAIL

REMARK : (By Accused against Conviction & Sentence) (By Appointed Advocate) Notes :- 1) Criminal Appeal filed by Original Accused is ready for final hearing. 2) R & P with Paper Book received. 3) Original Accused is in Jail. (Since Nine years) 4) Muddemal articles are to be called for. 5) Advocate Karan Ravindra Kadam is appointed through High Court Legal Services Committee, Mumbai to represent Appellant and copy of paperbook given to him. 6) Compensation Notice issued to Resp. No. 2 is received as duly served. 7) Court's order dtd. 07.10.2023 communicated to the Jail Superintendent, Kolhapur Central Prison. 8) Cri. I.A. No. 3407/2022 and 509/2023 (for early hearing) through jail filed by Orig. Accused are allowed and disposed of on 07.10.2023. Court (D.B.) For Final Hearing.

217 APEAL/1066/2019  
[Criminal]  
AJAY VIJAY MORE  
VS  
THE STATE OF MAHARASHTRA  
SWAPNIL OVALEKAR

REMARK : (By Accused Against Conviction & Sentence- by Appointed Advocate) Notes :- 1) Appeal is ready for final hearing. 2) R&P with paper books received. 3) Original Accused is in Jail.(since 2011) 4) Cri. Appln. No. 1196/2019 (For Bail) filed by Orig. Accd. is pending and kept herewith for orders. 6) As per court's order dated 06/06/2022 passed in Cri.Appln. No.1196/2019, one paperbook given to appointed Adv.Swapnil Ovalekar on 13/06/2022. 7) Cri. Interim Application No. 1148/2023 (For Early Hearing) filed by Orig. Accd. is disposed of on dtd.4.10.2024 & the appeal be added to final hearing , in the week commencing from 06th January, 2025. 8) Cri. I.A.No.3459/2025 (For Bail/Suspension of Sentence) filed by Orig. Accd. is pending & kept herewith. Court (D.B.) For Final Hearing. (As per ct's order dtd.4.10.2024)

with

IA/3459/2025  
[Criminal]  
AJAY VIJAY MORE  
VS  
STATE OF MAHARASHTRA

THROUGH JAIL (ADVOCATE SW  
APNIL OVALEKAR)

In  
APEAL/1066/2019

with

APPA/1196/2019  
[Criminal]  
AJAY VIJAY MORE  
VS  
THE STATE OF MAHARASHTRA

SWAPNIL OVALEKAR  
SWAPNIL OVALEKAR

In  
APEAL/1066/2019

REMARK: For Bail - Note : 1) Cri. Appeal No. 1066 of 2019 filed by Appellant/Original Accused is admitted on 29/07/2019. 2) U/t. given to submit typed English translation of relevant order judgment. 3) As per status accused in jail hence affidavit dispensed with. 4) R & P with P.B. received. ....Court D.B. for Orders.



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218 APEAL/1067/2019 NANDU SOMA KAMDJI ADV. MS. INDU VERMA, APPT. AS  
[Criminal] VS AMICUS CURIE AS PER CT ORDER  
THE STATE OF MAHARASHTRA DTD. 10.09.2025  
Appointed Advocate

REMARK : (By Accused against conviction & Sentence)-In Jail-(By Appointed Advocate) (Cri. Application No. 1225/2019 (For Delay) allowed on 30/07/2019) Notes:- 1) Appeal is ready for final hearing. 2) Original Accused is in jail. 3) R & P with PB received. 4) Muddemal articles are to be called for. 5) As per Court's order dtd. 10/09/2025, Adv. Ms. Indu Verma is appointed for Amicus Curiae on behalf of Appellant, Copy of appeal memo & P.B. given to him. 6) Order communicated by Registrar (Judl-II) is Kept in II Part. (At Flag A). 7) As per courts order dtd.10/09/2025 list the Criminal Appeal on 'Final Hearing Board' for the week commencing from 13th October, 2025. Court (D.B.) For Final Hearing.

219 APEAL/1069/2019 RAMJAS MOTILAL JAISWAR ANSARI MUJAHID SHAKEEL  
[Criminal] VS  
THE STATE OF MAHARASHTRA AND  
ANR

REMARK : (By Appointed Advocate-by Accused Against Conviction & Sentence) Notes:- 1) Appeal is ready for final hearing. 2) R&P with Paperbooks received. 3) Original Accused is in jail. (since 13/01/2015) 4) Spare copy not supplied by the Advocate for the appellant hence notice not issued to R.No.2. 5) Cri. I.A. No. 491 of 2022 (filed through jail -for early hearing) is allowed on 20/06/22. 6) As per ct's order dt. 22/7/2022, copy of paper book given to appointed adv. for appellant. 7) As per ct's order dt. 22/7/2022, appeal list on final hearing board. Court(DB) for final hearing. Further Note:-Adv. Mr. Sahana Manjesh has filed Vakalatnama on behalf of appellant.

with

IA/82/2023 RAMJAS MOTILAL JAISWAR  
[Criminal] VS  
STATE OF MAHARASHTRA

THROUGH JAIL



In

APEAL/1069/2019

220 APEAL/1097/2019 JAMALUDDIN MOHAMMAD SHABAN SANTOSH BHAMRE  
[Criminal] ANSARI  
VS  
THE STATE OF MAHARASHTRA

REMARK : (By accused against conviction & sentence) Note:- 1) Matter is ready for final hearing. 2) R & P with Paper Books received. 3) Orig. accd. is in jail. 4) Muddemal articles are to be called for. 5) Cri. Application No. 1340/19 for Bail/suspension of sentence dismissed on 11/12/2019. 6) List the appeal on final hearing board for the week commencing from 5th September 2022. - Court (D.B.) for Final Hearing

221 APEAL/1120/2019 SANTOSH VIJAY THORAT Adv. Thakur Yashpal Maheshchandr  
[Criminal] VS Appt. As a Amicu Curiae order  
THE STATE OF MAHARASHTRA dtd.10/09/2025.  
ANSARI FERAZ AHMED

REMARK : (By Accused against Conviction and Sentence) (By Appointed Advocate) Notes :- 1) Appeal is ready for Final Hearing. 2) R & P with paper books received. 3) Original Accused is in Jail. (Since 11 years) 4) Muddemal Articles are to be called for. 5) As per Court's order dtd. 10/09/2025, Adv. Mr. Thakur Yashpal Maheshchandra is appointed for Amicus Curiae on behalf of Appellant, Copy of appeal memo & P.B. given to him. 6) Order communicated by Registrar (Judl-II) is Kept in II Part. (At Flag A). 7) As per courts order dtd.10/09/2025 list the Criminal Appeal on 'Final Hearing Board' for the week commencing from 13th October, 2025. Court (D.B.) For Final Hearing.

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222 APEAL/1134/2019 VASANT RAGHUNATH MAHARANA APPOINTED ADV. THROUGH  
[Criminal] VS LEGAL SERVICES COMM.  
THE STATE OF MAHARASHTRA THROUGH JAIL  
P.P. FOR STATE  
PRASHANT V NAYAK (APPOINTED  
ADVOCATE)

REMARK : (By Accused against Conviction and Sentence) (THROUGH JAIL) Note:- 1) Appeal is ready for final hearing. 2) R & P with Paper Books received. 3) Original accused is in jail. 4) As per courts order dtd.25/06/2025 amendment carried out and notice issued to added respondent no.2, report received from the senior inspector of police, kasturba Marg police station, stating therein that the respondent no.2 has not found at given address hence notice not served. (Kept at flag A). 5) Cri. Appln. No. 1121/19( for Bail) filed by Orig. Accd. is pending for orders kept herewith. Court (D.B.) For Orders.

with

APPA/1121/2019 VASANT RAGHUNATH MAHARANA THROUGH JAIL  
[Criminal] VS APPOINTED ADV. THROUGH LE  
THE STATE OF MAHARASHTRA GAL SERVICES COMM.

In

APEAL/1134/2019

AADITYA ARVIND GORE

Kartik Garg

Kartik S Garg (Appointed

Advocate)

Kartik S Garg (APPOINTED

ADVOCATE)

Kartik Garg

THROUGH JAIL

APPOINTED ADV. THROUGH LE  
GAL SERVICES COMM.

Kartik Garg

P.P. FOR STATE

PRASHANT V NAYAK (APPOINT  
ED ADVOCATE)

REMARK: (Coram: Bharati Dangre & Manjusha Deshpande, JJ.) Circulation granted for 21.08.2024 Dtd.13.08.2024 For Reg(J.) [THROUGH JAIL] [FOR BAIL] Note :- 1) Cri. Appeal No. 1134/2019 ready for final hearing is kept herewith. 2) R & P with Paper Books received. COURT (D.B.) For Orders.

223 APEAL/1256/2019 DURGAPRASAD SHRIRAJNARAYAN Adv. Kapadia Dhruvi Mayur is  
[Criminal] PANDE appointed as a Amicus Curiae order  
VS dtd.10/09/2025.  
THE STATE OF MAHARASHTRA PRANALI PRIYABHUSHAN  
KAKADE APTD ADV THR LEGAL  
AID

REMARK : (By Accused against Conviction and Sentence) (By Appointed Advocate) Notes :- 1) Appeal is admitted on 04/09/2019 and ready for final hearing. 2) R & P with Paper Book received. 3) Orig. Accused is in Jail. (Since 27.12.2013) 4) Muddemal articles are to be called for. 5) Cri. I.A. No. 1057 of 2024 (For Direction/Change of Advocate) Through Jail - filed by Orig. Accd. is pending for orders and kept herewith. 6) Cri. I.A. No. 2891/2025 (For Bail) filed by Orig. Accd. through jail is pending & kept herewith for orders. 7) As per Court's order dtd. 10/09/2025, Adv. Mr. Kapadia Dhruvi Mayur is appointed for Amicus Curiae on behalf of Appellant, Copy of appeal memo & P.B. given to him. 8) Order communicated by Registrar (Judl-II) is Kept in II Part. (At Flag A). 9) As per courts order dtd.10/09/2025 list the Criminal Appeal on 'Final Hearing Board' for the week commencing from 13th October, 2025. Court (D.B.) For Final Hearing.

with

IA/2891/2025 DURGAPRASAD SHRIRAJNARAYA THROUGH JAIL (APPOINTED A  
[Criminal] N PANDE DV PRANALI KAKADE)  
VS

In STATE OF MAHARASHTRA  
APEAL/1256/2019

REMARK: Through Jail (For Bail): - Note: 1) Cri. Appeal No. 1256 of 2019 filed by Orig. Accd. through appointed Advocate Pranali Kakade is ready for final hearing and kept herewith. 2) R & P with P. B. is received. 3) Orig. Accd. is in Jail. (Since 27/12/2013). 4) Cri. I. A. No. 1057 of 2024 (for Direction/Change of Advocate) Through Jail - filed by Orig. Accd. is pending for orders and kept herewith. 5) The copy of this through jail application is served on the Public Prosecutor. # Court D. B. for Orders.

with

IA/1057/2024 DURGAPRASAD SHRIRAJNARAYA THROUGH JAIL (Adv. Pranal  
[Criminal] N PANDE i Kakade in Appeal)  
VS

In STATE OF MAHARASHTRA  
APEAL/1256/2019

REMARK: (Through Jail - For Direction/ Change of Advocate) Note : 1) Cri. Appeal No. 1256 of 2019 filed by Orig. Accd. is ready for final hearing, kept herewith. 2) R and P with PB received. 3) Copy of this through jail application is sent to P.P. office as well as given to Advocate Pranali Kakade, Appointed Advocate by Legal Aid Committee in appeal. Court DB for orders.

224 APEAL/1338/2019 ANIL BHAGWAN MHASKE --  
[Criminal] VS Sushil A Inamdar (APPOINTED  
THE STATE OF MAHARASHTRA ADVOCATE THROUGH HIGH  
COURT LEGAL SERVICES  
COMMITTEE MUMBAI)  
BHISE SOMNATH VITTHAL

REMARK : (By Accused against Conviction & Sentence) Notes :- 1) Appeal filed by Orig. Accused is ready for final hearing. 2) Original Accused is in jail. (since 25.03.2013). 3) R & P with Paper Book received. 4) Cri. I.A. No. 1336/2019 (For Bail) filed by Orig. Accd. & Cri. I.A. No. 2881/2023 (For Bail/ Suspension of Sentence) both filed by Orig. Accd. are pending for order and kept herewith. Court (D.B.) For Final Hearing.

with

IA/1336/2019 ANIL BHAGWAN MHASKE  
[Criminal] VS  
THE STATE OF MAHARASHTRA

In  
APEAL/1338/2019

SATYAVRAT JOSHI  
Sushil A Inamdar (APPOINT  
ED ADVOCATE THROUGH HIGH  
COURT LEGAL SERVICES COMM  
ITTEE MUMBAI)  
BHISE SOMNATH VITTHAL

--  
Sushil A Inamdar (APPOINT  
ED ADVOCATE THROUGH HIGH  
COURT LEGAL SERVICES COMM  
ITTEE MUMBAI)



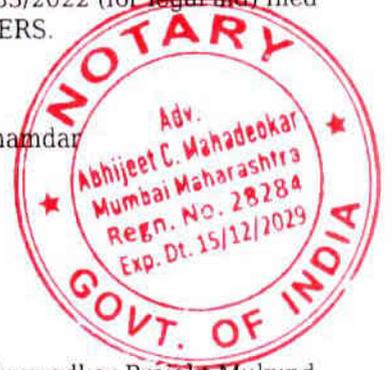
REMARK: [FOR BAIL] Note : 1) Cri. appeal admitted on 11/11/2019 kept herewith. 2) U/t. given to submit typed English translation of relevant order judgement. 3) As per memo status accused in jail hence affidavit dispensed with. 4) R & P with paper book received. 5) Cri. I.A. NO.4083/2022 (for legal aid) filed by accused through jail is pending and kept herewith. - COURT D.B. FOR ORDERS.

with

IA/2881/2023  
[Criminal]

ANIL BHAGWAN MHASKE  
VS  
STATE OF MAHARASHTRA

Sushil A Inamdar



In

APEAL/1338/2019

225 APEAL/1344/2019  
[Criminal]

NAGESH DEVRAM GHOLAP  
VS  
THE STATE OF MAHARASHTRA AND  
ANR

Adv. Arjunwadkar Prajakt Mukund  
As a Amicus Curiae, Order  
dtd.10/09/2025.  
UDAY PRAKASH WARUNJIKAR  
(APPOINTED ADV THROUGH  
LEGAL AID)  
LOKESH DIGMBARRAO ZADE  
APPTD ADV THR LEGAL AID  
MS SAKSHEE CHAVAN

REMARK : (By Accused against Conviction & Sentence) (By Appointed Advocate) Notes :- 1) Criminal Appeal filed by Orig. Accd. is ready for final hearing. 2) R & P with Paper Book received. 3) Original Accused is in Jail. 4) Muddemal articles are to be called for. 5) Notice duly served for respondent no.2. 6) As per Court's order dtd. 10/09/2025, Adv. Mr. Arjunwadkar Prajakt Mukund is appointed for Amicus Curiae on behalf of Appellant, Copy of appeal memo & P.B. given to him. 7) Order communicated by Registrar (Judl-II) is Kept in II Part. (At Flag A). 8) As per courts order dtd.10/09/2025 list the Criminal Appeal on 'Final Hearing Board' for the week commencing from 13th October, 2025. Court (D.B.) For Final Hearing.

226 APEAL/1352/2019  
[Criminal]

VIKAS RAVIDAS S/O TIKKAM  
RAVIDAS  
VS  
THE STATE OF MAHARASHTRA

NILESH PRAKASH BHOSLE

REMARK : (By Accused against Conviction & Sentence) Notes :- 1) Criminal Appeal filed by Original Accused is ready for final hearing. 2) R & P with Paper Book received. 3) Muddemal articles are to be called for. 4) Original Accused is in Jail. (Since 2014) 5) Cri. I.A. No. 1447/2019 (for Bail) filed by Orig. Accd. is dismissed of on 11.02.2020. Court (D.B.) for final hearing

227 APEAL/1413/2019  
[Criminal]

SHIVSHANKAR VISHWANATH  
TIWARI AND ANR  
VS  
THE STATE OF MAHARASHTRA

Dheeraj  
Adv Ankita Naik

REMARK : (By Accused against Conviction & Sentence) (Orig. Accd. Nos. 1 & 2) Notes :- 1) Criminal Appeal filed by Orig. Accd. Nos. 1 & 2 is ready for final hearing. 2) R & P with Paper Book received. 3) Original Accused Nos. 1 & 2 are in Jail.(since 12 years) 4) Cri. I.A. No. 809/2019 (for Suspension of Sentence/ Bail) filed by Orig. Accd. No. 2 is pending for order and kept herewith. 5) As per ct's order dtd.1.10.2024 Cri.I.A.No.746/2023 is disposed off & also the appearance of the counsel Mr.Dhiraj Panchange is discharged. 6) Notice duly served upon Appellant (report kept at Part II). 7) As per courts order dated 26.11.2024, Adv. Anita Naik has filed Vakalatnama on 17.12.2024 on behalf of Appellant Nos. 1 & 2. Court (D.B.) For Final Hearing.

with

IA/809/2019  
[Criminal]

BITTU RAJU TIWARI  
VS

DHEERAJ PANCHANGE  
Dheeraj

THE STATE OF MAHARASHTRA

Adv Ankita Naik

Adv Ankita Naik

In

APEAL/1413/2019

REMARK: (For Suspension of Sentence / Bail) Note: 1) Cri. Appeal No. 1413/2019 filed by Orig. Accd. Nos. 1 & 2 is ready for final hearing and kept herewith. 2) R & P with Paper book received. 2) Cri. I. A. No. 746/2023 (for Direction) filed through Jail by Orig. Accd. No.2 is pending for order and kept herewith. Court (D.B.) for order.

228	APEAL/1647/2019 [Criminal]	SWAMIDAYAL JAIKARAN VARMA @ RAPPAL @ LAMBU VS THE STATE OF MAHARASHTRA	APPOINTED ADV AS PER CTS ORDER DT 27/4/2022 PASSED IN IA. NO.1430/2020 SAEED S SHAIKH
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REMARK : (By Appointed Advocate-by Accused against conviction & Sentence) Notes:- 1) Appeal is ready for final hearing. 2) R&P with paper books received. 3) Original Accuse is in Jail. (Since 18/08/2016) 4) Muddemal Articles are to be called for. 5) Cri.I.A.No.1430/20 (filed through Jail-for bail) is rejected on 2/8/2022. 6) As per court's order dated 27/04/22 passed in Cri.I.A.No.1430/20, Appointment of Adv.Ms.Rushita Jain is cancelled and instead Mr.Vikrant V. Phatate appointed to represent the applicant/appellant. 7) Adv. Saeed S. Shaikh has filed Vakalatnama on behalf of Petitioner. Court(D.B.) For Final Hearing. Further Note:- warrant return unserved.

with

IA/482/2025

[Criminal]

SWAMIDAYAL JAIKARAN VARMA

@ RAPPAL @ LAMBU

VS

THE STATE OF MAHARASHTRA

THROUGH JAIL



In

APEAL/1647/2019

REMARK: Through jail: (For Change of Advocate) - Note: 1) Cri. Appeal No. 1647 of 2019 is ready for final hearing and kept herewith. Adv. Mr. Vikrant Phatate is appointed for Appellant through Legal Services Committee vide Honble Court's order dt. 27/04/2022. 2) R & P with P.B. is received. 3) Cri. Interim Application No. 1430 of 2020 (For Bail) filed by the Appellant through jail is disposed off as rejected on 02/08/2022. 4) The copy of this through jail application is served on the Public Prosecutor. Court D.B. for Orders.

229	APEAL/1746/2019 [Criminal]	HANSHRAJ @ HARESH BABULAL GAJARA VS THE STATE OF MAHARASHTRA	APPOINTED ADV. THROUGH LEGAL SERVICES COMM. VIDE COURT'S ORDER DT. 13/11/2019. THROUGH JAIL
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REMARK : (Through Jail-By Accused against conviction and sentence) Notes :- 1) Appeal is ready for final hearing. 2) R & P with paper books received. 3) Original Accused is in Jail. 4) Cri. I.A. No.850/2019 (filed through Jail-for Bail) is rejected on 4/8/2022. Copy of order send to accused in jail. 5) In Accordance with Rule 10 of chapter XXVI of the Bombay High Court Appellate side Rules 1960, notice to be issued to a person to whom compensation is awarded but the Advocate has not supplied name & address of the party respondent and spare copy hence notice not issued. 6) Cri. I.A. No.2132/2024 (For Bail) (Through Jail) filed by Orig. Accd. is rejected on dtd.24.07.2024. 7) As per courts order dtd.08/09/2025 list the appeal on 'Final Hearing Board' for the week commencing from 29th September, 2025. Court (D.B.) For Final Hearing. Further note: Cri. I.A. No. 4225/2025 (For Bail) filed by Orig. Accd. through jail is pending and kept herewith for orders.

with

IA/4225/2025

[Criminal]

HANSHRAJ @ HARESH BABULA

L GAJARA

VS

THE STATE OF MAHARASHTRA

THROUGH JAIL (APPOINTED A  
DV KISHOR WALANJU IN APPE  
AL)

In

APEAL/1746/2019

with

IA/2132/2024

[Criminal]

HANSHRAJ @ HARESH BABULA

L GAJARA

VS

THROUGH JAIL

In

THE STATE OF MAHARASHTRA

APEAL/1746/2019

REMARK: For Bail (Through Jail) Note:- 1]-Cri. Appeal No. 1746 of 2019 is ready for final hearing. 3]-R & P with Paper Book is received. 4]-One copy of I.A. is given to public prosecutor office. 5]-One copy of I.A. is given to Accused Advocate. -Court D.B. for Order. (Coram:Bharati Dangre & Manjusha Deshpande,JJ.) Circulation granted for 24/07/2024 Dtd.09/07/2024 For Reg(J.)\_

230 APEAL/1753/2019  
[Criminal]

SIDDHESH RAJU ISTE

VS

THE STATE OF MAHARASHTRA AND  
ANR.

Piyush Pande

Mr. Omkar Warange, appointed vide  
courts order dated 14.07.2022)

REMARK : (By accused against conviction and sentence) [ORIG. ACCD. NO.2] Notes :- 1) Appeal is ready for final hearing. 2) R & P with paper books received in connected Cri. Appeal No. 1756/2019. 3) Original Accused No. 2 is in Jail (since 24/11/2018) 4) Cri. Appeal No. 1756/19 (filed by orig. Accd. No. 1 against conviction) is ready for final hearing, tagged herewith. 5) Advocate Mr. Omkar Warange, appointed to represent Respondent No. 2 vide court's order dated 14.07.2022 passed in Cri. I.A. No. 1766/2019 6) Advocate Rajesh P. Khobragade has filed vakalatnama for Appellant on 27.09.2021 and consent obtained from previous advocate Piyush R. Pande. 7) Adv. Himanshu Gavrit has filed Vakalatnama on behalf of appellant, and consent obtained from previous advocate Rajesh Punraj Khobragade. 8) Cri. I.A. No. 1766/2019 (for bail) is disposed off as withdrawn hence list the appeals for final hearing in the week commencing from 7.10.2024. Court (D.B.) For Final Hearing.

WITH

APEAL/1756/2019

[Criminal]

CHETAN POPAT LEVE

VS

THE STATE OF MAHARASHTRA

VIVEK NANDKISHOR AROTE

REMARK: (By Accused against conviction and sentence) Notes:- 1) Appeal is Admitted on 14/01/2020. 2) R&P with paperbooks received on 27/08/2021. 3) Original Accused is in Jail.(since 23/11/2018) 4) Cri.appeal no.1753/19 (filed by orig.accd.no.2 -against conviction) is Admitted on 15/01/2020. 5) In accordance with Rule 10 of Chapter XXVI of the Bombay High court Appellate Side Rules 1960, notice to be issued to the compensatory party (i.e.Victim) but the Advocate has not supplied name and address of the party & spare copy hence compensation notice not issued. ....Court(DB) for orders (at point no.5)





**BOMBAY HIGHCOURT**  
**DAILY MAIN CAUSELIST**  
**For Wednesday The 26<sup>th</sup> November 2025**

**COURT NO. 49**

**DIVISION**

**AT 11:00 AM**

**HON'BLE JUSTICE REVATI MOHITE DERE**  
**HON'BLE SHRI JUSTICE SANDESH DADASAHEB PATIL**

**HEADER NOTE :**

All Advocates and Parties appearing in - person are hereby informed that they must ensure to serve a copy of the petition to the office of the Government Pleader well scheduled date of hearing.

Non - compliance may result in delay in the hearing of the matter.

For online appearance please follow instructions given on the official website of Bombay High Court.

Sr.	CASE NO.	PARTIES	ADVOCATES
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**AT 3.00 P.M.**

1	WP/13207/2025 [Civil]	M/S. DHANSMRUTI BUILDCON PVT. LTD. VS MAHARASHTRA HOUSING DEVELOPMENT CORPORATION LTD.	ABHIJIT DILIP KULKARNI Vanguard Law Group
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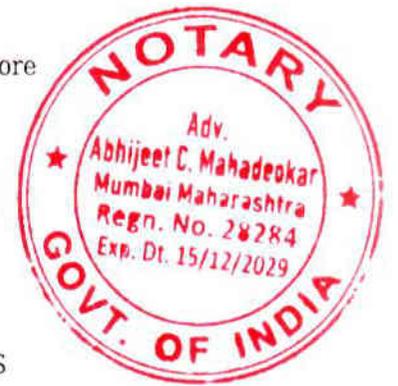
REMARK : Note:- 1] Amendment carried out on in Court as same day, as per Court's order dtd.15/10/2025. 2] M/s. Vanguard Law Group waive service for Resp.no.1 (V.P.filed on 10/11/25) 3] AGP waives service for Resp.no.2 Newly added (NOA not filed) 4] Affidavit in Reply on behalf of the Resp.no.1 filed on 10/11/2025 is kept serially at page no.31 to 330. Court (DB) # On Supplementary Board

**AT 4.00 P.M.**

2	APEAL/261/2019 [Criminal]	SUGRIV @ SETU GYANPRAKASH YADAV VS DADRA AND NAGAR HAVELI	LAW JURIS
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REMARK : ----- At 4.00 P.M.----- (By Accused against Conviction and Sentence) (Filed by Orig. Accd. No. 5) Notes :- 1) Appeal is ready for final hearing. 2) R & P with Paper Books received in Conn. Cri. Appeal No. 251/2019. 3) Orig. Accused No. 5 is in Jail. 4) Muddemal Articles are to be called for. 5) Cri. Application (APPA) No. 167 of 2019 (for Bail) is rejected on 12/02/2020. 6) Cri. I.A. No. 916/2022 (for Temporary Bail) filed through jail is pending for orders and kept herewith. 7) Conn. Cri. Appeal Nos. 250/2019 filed by Orig. Accd. No. 4, 251/2019 filed by Orig. Accd. No. 3, Appeal Nos. 252/2019 filed by Orig. Accd. No. 1 and 253/2019 filed by Orig. Accd. No. 2 are ready for final hearing and kept herewith. 8) As per court's order dt. 29/10/2021, Mr. H.S. Venegaonkar Learned Counsel waives service on behalf of the Respondent. 9) In accordance with Rule 10 of Chapter XXVI of the Bombay High court Appellate Side Rules 1960, a person to whom the compensation is awarded is not made party and also the Advocate has not supplied name & address of the party & spare copy hence notice not issued. 10) Copy of Special Leave Petition (Criminal) Nos. 16457-16458 of 2024 dtd.31.01.2025 received from supreme court branch stating therein that the High court is requested to hear the appeal as expeditiously as possible and preferably within six months. (kept at Flag A) 11) Copy of Special Leave Petition (Criminal) Nos. 16457-16458 of 2024 dtd.31.01.2025 received from supreme court branch stating therein that the High court is requested to hear the appeal as expeditiously as possible and preferably within three months. (kept at Flag B) Court (D.B.) For Orders. (Point Nos.9,10 & 11) (As per courts order dtd.12/11/2025 At 4.00 P.M.)

with		
IA/916/2022 [Criminal]	SUGRIV @ SETU GYANPRAKASH YADAV VS THE STATE OF MAHARASHTRA	THROUGH JAIL
In		
APEAL/261/2019		
WITH		
APEAL/250/2019 [Criminal]	MANISH DEVENDRAPRASAD YAD AV VS DADRA AND NAGAR HAVELI	LAW JURIS sandesh more
With		
IA(ST)/2417/2020 [Criminal]	MANISH DEVENDRAPRASAD YAD AV VS THE STATE (UNION TERRITOR Y OF DADRA AND NAGAR HAVE LI	dipika shivnarayan gupta
In		
APEAL/250/2019		
With		
IA/915/2022 [Criminal]	MANISH DEVENDRAPRASAD JAD AV VS THE STATE OF MAHARASHTRA	THROUGH JAIL
In		
APEAL/250/2019		
With		
IA/3251/2023 [Criminal]	MANISH DEVENDRAPRASAD YAD AV VS DADRA AND NAGAR HAVELI AD MINISTRATION	sandesh more
In		
APEAL/250/2019		
WITH		
APEAL/251/2019 [Criminal]	JITENDRAKUMAR KARANSINGH YADAV VS DADRA AND NAGAR HAVELI	LAW JURIS VISHAL HEGDE HITEN SHAMRAO VENEGAVKAR
WITH		
APEAL/253/2019 [Criminal]	ARSHMOHAMMAD LALMOHAMMAD VS DADRA AND NAGAR HAVELI	LAW JURIS



With

IA/918/2022 ARSHMOHAMMAD LALMOHAMMAD THROUGH JAIL  
[Criminal] VS  
THE STATE OF MAHARASHTRA

In

APEAL/253/2019

WITH

APEAL/252/2019 VIVEK KRISHNAMURARI SHRIV LAW JURIS  
[Criminal] ASTAV sandesh more  
VS V. B. SINGH  
DADRA AND NAGAR HAVELI Satish Satyanarayan Sharm  
a  
HITEN SHAMRAO VENEGAOKAR

With

IA/4570/2023 VIVEK KRISHNAMURARI SHRIV sandesh more  
[Criminal] ASTAV  
VS

In

APEAL/252/2019 DADRA AND NAGAR HAVELI AD  
MINISTRATION AND ANR.

REMARK: (For Bail & Suspension of Sentence) Note : 1) Cri. Appeal No. 252 of 2019 filed by Orig. Accd. No. 1 is admitted on 12/02/2019, kept herewith. 2) R & P with P.B. received in Connected Cri. Appeal No. 251 of 2019. 3) Conn. Cri. Appeal Nos. 250/2019, 251/2019, 253/2019, 261/2019 filed by Orig. Accd. nos. 4,3, 2, 5 respectively are admitted and tagged herewith. 4) Cri.Application No. 175 of 2019 filed (for Bail/ Suspension of Sentence) is rejected on 12/02/2020. 5) Cri. I.A. No. 914 of 2022 filed through jail ( for temporary bail ) is rejected on 30/03/2022. 6) Cri. I.A. No. 2178 of 2022 for direction (segregate hearing of Appeal 252 of 2019 from connected appeals) is pending and tagged herewith. 7) Adv. Sandesh More has filed Vakalatnama on behalf of Appellant, consent obtained from previous Adv. Satish S. Sharma. Court DB for orders. CORAM : REVATI MOHITE- DERE & MS. GAURI GODSE, JJ. CIRCULATION IS GRANTED FOR 20/12/2023 AND REG. (J) SD.ON 12/12/2023.

With

IA/2178/2022 VIVEK KRISHNAMURARI SHRIV SATISH S SHARMA  
[Criminal] ASTAV  
VS

In

APEAL/252/2019 DADRA AND NAGAR HAVELI AD  
MINISTRATION**FOR COMPLIANCE**

3 WP/5551/2024 YUSUF NOOR MOHAMMED KHAN Vinod Vasant Kashid  
[Criminal] AND ORS  
VS  
REMON JOHN FERNANDES AND  
ANR



REMARK : Cr. W.P. No. 5551 of 2024 Note : 1) Cr. W.P. No.5551 of 2024 is disposed of on 25/06/2025. 2) Writ issued on 18/07/2025. 3) As per Court's Order dated 22/09/2025, the Advocate for Petitioners have deposited an amount of Rs.1,00,000/- to the Mumbai Police Welfare Fund on 02/11/2025 and Respondent No.1 has also deposited an amount of Rs.25,000/- to the Mumbai Police Welfare Fund within stipulated time. The said receipts kept at flag "A" and 'B'. 4) Matter due was 21/11/2025. Court (D.B.)/ for Compliance.

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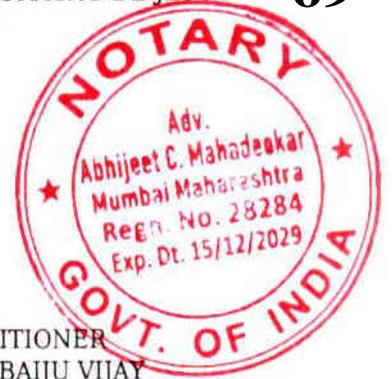
69

4 WP/1672/2025 PETER AGNELO PEREIRA THROUGH CESAR CORACAO DE JESUS  
[Civil] POA MRS. ROVINA MARIA PEREIRA  
RODRIGUES  
VS  
MUNICIPAL CORPORATION OF  
GREATER MUMBAI

REMARK : Note : 1] All office objections are removed on 03/02/2025.

**FOR SETTLEMENT / CONSENT TERMS**

5 FCA/138/2009 SURAJ NARENDRA SHAH FOR PETITIONER  
[Civil] VS PUPALA BAIJU VIJAY  
AVNI SURAJ SHAH(MAIDEN VEENA GOWDA AND SUMANGALA  
NAMEAVNI V. PARIKH) FOR R



REMARK : NOTE:- (1) FAMILY COURT APPEAL IS ADMITTED ON 02/02/2010. (2) R & P RECEIVED WITHOUT PAPER BOOKS. (3) ADV. FOR APPELLANT HAS NOT FILED APPEAL MEMO WITH SUBSTANCE FORM. (4) ADVOCATE FOR THE APPELLANT HAS FILED COMPILATION OF PROCEEDINGS WITH SUPPORT AFFIDAVIT FILED IS KEPT HEREWITH AT FLAG "A". (5) MEDIATION REPORT RECEIVED IN SEALED ENVELOPE AND KEPT HEREWITH AT FLAG "B". Court (DB) FOR Direction CIS DUE ON : 12/11/2025

with

CAM(ST)/28832/2018 SURAJ NARENDRA SHAH SHOBHA SHANTARAM PAWAR  
[Civil] VS PUPALA BAIJU VIJAY  
AVNI SURAJ SHAH(MAIDEN NA FOR PETITIONER  
In MEAVNI V. PARIKH) SHOBHA SHANTARAM PAWAR  
FCA/138/2009 VEENA GOWDA AND SUMANGALA  
FOR R

WITH

FCA/139/2009 SURAJ NARENDRA SHAH PUPALA BAIJU VIJAY  
[Civil] VS FOR PETITIONER  
AVNI SURAJ SHAH(MAIDEN NA SHOBHA SHANTARAM PAWAR  
MEAVNI V. PARIKH) VEENA GOWDA AND SUMANGALA  
FOR R

REMARK: NOTE:- (1) FAMILY COURT APPEAL IS ADMITTED ON 02/02/2010. (2) R & P RECEIVED WITHOUT PAPER BOOKS . (3) ADVOCATE FOR APPELLANT HAS NOT FILED APPEAL MEMO WITH SUBSTANCE FORM. (4) COMPILATION OF PROCEEDINGS FILED KEPT HEREWITH SEPERATELY WITH SUPPORT AFFIDAVIT FILED IS KEPT HEREWITH AT FLAG 'A'. (5) FCA IS READY FOR FINAL HEARING. COURT (D.B.) FOR FINAL HEARING

WITH

FCA/158/2009 AVNI SURAJ SHAH SMT.VEENA GOWDA AND SUMAN  
[Civil] VS GALA  
SURAJ NARENDRA SHAH SHOBHA SHANTARAM PAWAR  
FOR RSPONDENT  
PUPALA BAIJU VIJAY

REMARK: NOTE:- 1. F.C.A. is Admitted on dtd. 02/02/2010. 2. R & P received in F.C.A. 138 Of 2009 without paperbook. 3. Advocate for the Appellant has filed Paperbook Alongwith Decree Forms. 4. As per Court's order dtd. 07/09/2022 In Interim Application No. 10070 Of 2022 Letter issued to the Registrar of the Family Court Mumbai At Bandra returned with remark 'Necessary note has been kept in suit register, in petition No. A - 2475 Of 2006' is kept herewith at flag 'X'. Matter is ready for Final Hearing. COURT (D.B.) FOR FINAL HEARING CORAM : SHRI. S. M. MODAK, J. BEFORE NATIONAL LOK ADALAT DATE : 03/03/2024.

WITH

FCA/159/2009 [Civil]	AVNI SURAJ SHAH VS SURAJ NARENDRA SHAH	SMT.VEENA GOWDA AND SUMAN GALA SHOBHA SHANTARAM PAWAR FOR RSPONDENT PUPALA BAIJU VIJAY
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REMARK: NOTE:- (1) FAMILY COURT APPEAL IS ADMITTED ON 02/02/2010. (2) R & P RECEIVED IN F.C.A. NO. 139/2009 WITHOUT PAPER BOOKS . (3) AS PER COURT ORDER DT.3.10.12 ADVOCATE FOR APPELLANT HAS FILED PAPER BOOK ALONGWITH DECREE FORM. COURT (D.B.) FOR FINAL HEARING

6 FCA/16/2011 [Civil]	ANITA SUMANGAL DHEPE. VS SUMANGAL GOVIND DHEPE,	S.N. DESHPANDE. L.H. PATIL FOR RESPONDENT FOR RESPONDENT S S KHARAT
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REMARK : Note:- 1) F.C.A. is admitted on 20/08/2011. 2) R & P received without Paper Book. 3) Advocate for the appellant has filed Compilation of documents however not filed Appeal Memo in substance forms. 4) As per Court's order dt. 02/09/2015 Amendment not carried out till date. 5) As per Court's Order dt. 02/09/2015 in Civil Application No. 193 of 2015 Three month time granted for deposit arrears of maintenance. However same was not paid till date. 6) SLP order dtd. 22/01/2024 is kept herewith. 7) As per SLP Court's order dtd. 22/01/2024 Mediation letter issued to Mediation Center, Mumbai. 8) As per NLA Court's order dtd. 03/03/2024 Notice issued to Appellant returned duly served. 9) As per NLA Court's order dtd. 03/03/2024 Notice issued to Respondent returned unserved with bailiffs remark 'He has not residing at given address hence returned. 10) Pending IA 2374 of 2022 & IA 934 of 2022 is kept herewith. Circulation granted on 19/11/2025 COURT (D.B.) FOR Direction

with

IA/2374/2022 [Civil]	SUMANGAL GOVIND DHEPE, VS ANITA SUMANGAL DHEPE.	shubhada satish gokhale
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In

FCA/16/2011

REMARK: Coram : Hon'ble Shri. A. A. Sayed & Hon'ble Shri. Abhay Ahuja.,JJ. Circulation Granted for 21/03/2022

with

IA/934/2022 [Civil]	ANITA SUMANGAL DHEPE VS SUMANGAL GOVIND DHEPE	sudhir n deshpande
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In

FCA/16/2011



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REMARK: Applicants prays that (a) Pending the hearing and final disposal of the Appeal the Respondent should be directed to make an application for cast certificate of applicant's son before the concerned authority in his native place i.e. Authority where the cast certificate of their son is available and for directions and etc. Note:- 1. Memo Sworn. 2. Family Court Appeal is admitted on 20/08/2011. 3. Copy not served to otherside (undertaking given). Coram : Hon'ble Shri. A. A. Sayed & Hon'ble Shri. Abhay Ahuja.,JJ. Circulation Granted for 21/03/2022 Court (D.B.) For orders

**FOR DIRECTION**

7	APEAL/498/2019 [Criminal]	ABDUL SHAKUR WALESAB NADAF VS THE STATE OF MAHARASHTRA	VALMIKY H. NARVEKAR (APPOINTED ADVOCATE)
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REMARK : (Coram: Smt. Revati Mohite Dere & Shri. Sandesh D. Patil, JJ.) Circulation granted For 26/11/2025 "For Direction" Dtd.12/11/2025 For Reg.(J.) (By Accused against Conviction & Sentence) (By Appointed Advocate) Notes :- 1) Cri. Appeal filed by Orig. Accd. is ready for final hearing. 2) R & P with paperbooks received. 3) Original Accused is in Jail. (since 04.05.2016) 4) Muddemal Articles are to be called for. 5) Advocate Shri. Valmiky H. Narvekar has appointed through High Court Legal Services Committee, Mumbai to represent Appellant. 6) Cri. I.A. No. 996/2023 (for Bail / Suspension of Sentence) filed by Orig. Accd. is rejected on 20.03.2023. 7) In accordance with Rule 10 of Chapter XXVI of the Bombay High court Appellate Side Rules 1960, a person to whom the compensation is awarded is not made party and also the Advocate has not supplied spare copy hence notice not issued. Court (D.B.) For Direction. (At Point No. 7)

**FOR CIRCULATION**

8	APL/798/2024 [Criminal]	PRABHAT KUMAR AND ORS VS THE STATE OF MAHARASHTRA AND ORS	JAMSHED ANSARI
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REMARK : (Not before Hon'ble Shri Justice Sarang V. Kotwal, J.) For Quashing FIR Note 1) Typed English Translation of relevant order, judgment is not filed. UT Given. 2) Small fonts pages statements annexed are required in appropriate font. UT given. 3) As per order dated 25/02/2025 :- a) amendment carried out. b) APP waives notice for the respondent Nos. 1 and 2. 4. Notice issued to Respondent No. 2, service awaited. 5. Order dated 20.08.2025 communicated. Court D. B. For orders. (Coram: Revati Mohite-Dere and Sandesh D. Patil, JJ.) Circulation granted for 26/11/2025 Due Admission. Date : 07/11/2025 For Reg.(J)

9	APL/328/2025 [Criminal]	SACHIN DATTARAM KADAM VS STATE OF MAHARASHTRA	G L Dalvi
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REMARK : For Quashing Proceed Notes 1)The copy of application is not served on the public prosecutor U.T given Court DB For Admission. (Coram : Revati Mohite-Dere and Sandesh D. Patil, JJ.) Circulation granted for 26/11/2025 Due Admission. Date : 07/11/2025 For Reg.(J)

10	APL/788/2025 [Criminal]	SHUBHAM UMAKANT DHAKE AND ANR VS STATE OF MAHARASHTRA AND ANR	AdvVrushali
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REMARK : (For Quashing FIR) Note : 1. Two translated copies of the First Information Reports tendered in Court on 20/09/2025, which are taken on record and kept herewith. Court D. B. For Admission. (Coram: Revati Mohite-Dere and Sandesh D. Patil, JJ.) Circulation granted for 26/11/2025 Date : 07/11/2025 For Reg.(J)

11	APL/1032/2025 [Criminal]	AJAY IQBAL SINGH DHAWAN VS STATE OF MAHARASHTRA AND ANR	AdvVrushali
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REMARK : (For Quashing FIR) Note : 1. The copy of application is not served on the PP. UT given. 2. Copy Of Original FIR is not filed. UT accepted by RJ II.FIR No. 147/2025 Court D. B. For Admission. (Coram: Revati Mohite-Dere and Sandesh D. Patil, JJ.) Circulation granted for 26/11/2025 Date : 07/11/2025 For Reg.(J)

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12 APL/1338/2025 OMPRAKASH CHAGANMAL GARG Singhania Legal Services  
[Criminal] AND ANR.  
VS  
STATE OF MAHARASHTRA AND ORS.

REMARK : (For Quashing of FIR) Note : 1. The copy of application is not served on the PP. UT given. Court D. B. for Admission (Coram: Revati Mohite-Dere and Sandesh D. Patil, JJ.) Circulation granted for 26/11/2025 Date : 20/11/2025 For Reg.(J)

13 WP/15802/2025 CIKAUTOXO INDIA PRIVATE LIMITED DHRUVE LILADHAR AND CO  
[Civil] AND ANR.  
VS  
MAHENDRA GOVIND HASBNIS AND  
ORS

14 WP(L)/32347/2025 BNA Infrastructure Private Limited BULWARK SOLICITORS  
[Original] VS  
(AMH20240127497C20250 Central Railways  
0020)

REMARK : == CORAM : SHREE CHANDRASHEKHAR, CJ. & GAUTAM A. ANKHAD, J. DATE : 15TH OCTOBER 2025. This matter shall be listed before the Bench of which Gautam A. Ankhad, J. is not a Member==

### FRESH ADMISSION

15 ABA/1323/2025 SANDEEP RAMDAS MANJREKAR MRUNAL LAXMANROA JADHAV  
[Criminal] VS  
THE STATE OF MAHARASHTRA

REMARK : (For Anticipatory Bail) Note : 1. Application does not accompany certified copy of judgment or order dtd. 17/10/2023 of trial Court and First Appellate Court, if any. UT accepted by RJ II. 2. The copy of application is not served on the PP. UT given. 3. As per order dated 08.05.2025, the Advocate for Applicant has carried out amendment on 12.06.2025, by annexing chargesheet from page Nos. 84 of 1866. 4. Advocate for the Applicant has not supplied spare copy till today. Hence notice is not issued. 5. IA 2208 of 2025 is kept herewith Court S. J. For Order. Further Note: original order dated 22/09/2025

with

IA/2208/2025 SAYYAD SAHABUDDIN NABISAB Aditya Aklekar  
[Criminal] AND ORS  
VS  
In THE STATE OF MAHARASHTRA

ABA/1323/2025

WITH

ABA/1330/2025 SANDEEP RAMDAS MANJREKAR Adv Mrunal Jadhav  
[Criminal] VS  
STATE OF MAHARASHTRA

REMARK: (For Anticipatory Bail) Note : 1. Application does not accompany certified copy of judgment or order dtd. 30-10-2023 of trial Court and First Appellate Court, if any. UT accepted by RJ II. 2. The copy of application is not served on the PP. UT given. 3. Advocate for the Applicant has not supplied spare copy till today. Hence notice is not issued. 4. 3. As per order dated 08.05.2025, the Advocate for Applicant has carried out amendment on 12.06.2025, by annexing chargesheet from page Nos. 49 of 506. Court S. J. For Order Coram: Shri. R. N. Laddha, J. Circulation granted for 01.08.2025 Date: 25.07.2025 For Reg. (Judl.-I)

16 APL/1332/2025 YASH INDERMAL SINGHVI S M JAIN ASSOCIATES  
[Criminal] VS  
STATE OF MAHARASHTRA AND  
ANR.



REMARK : (For Quashing of FIR) Note : 1. The copy of application is not served on the PP. UT given. Court D. B. for Admission.

17 APL/1333/2025 SANJAY SANTU WAGHULE AND ORS Saurabh D Butala  
[Criminal] VS  
THE STATE OF MAHARASHTRA AND  
ANR

REMARK : (For Quashing of FIR) Note: 1. The copy of application is not served on the PP. UT given. Court D. B. for Admission.

18 APL/1336/2025 AMOL RAGHUNATH BHABAD AND Ishwar Kalyan Wagh  
[Criminal] ORS  
VS  
STATE OF MAHARASHTRA AND ANR

REMARK : (For Quashing of FIR) Note : 1. The copy of application is not served on the PP. UT given. Court D. B. for Admission.

19 APL/1337/2025 RAHBAR HUSAIN MOHAMMAD Sameera  
[Criminal] HASNAIN SAYYED  
VS  
STATE OF MAHARASHTRA AND ANR

REMARK : (For Quashing of FIR) Note : 1. The copy of application is not served on the PP. UT given. Court D. B. for Admission.

20 IA/13242/2025 SHREY PRADEEP KHARE Pawan  
[Civil] VS Pawan  
In GHUNGHROO KHARE  
FCA(ST)/17069/2025

REMARK : Applicants prays for Condonation of Delay in filing present Family Court Appeal and etc. Note:- 1. Memo Sworn. 2. B/T by 168 days (Prayer for Condonation of delay is made, however days of delay differ) This FCA is under office objections : i.e. a) In Footnote Claim differ as mentioned in memo. Circulation granted on 26/11/2025 Court (DB) For Orders

WITH

IA/13243/2025 SHREY PRADEEP KHARE Pawan  
[Civil] VS  
GHUNGHROO KHARE

REMARK: Applicants prays for Stay and etc. Note:- 1. Memo Sworn. Circulation granted on 26/11/2025 Court (DB) For Orders

21 WP/15441/2025 Ekta Matsya Vyavsay Sahakari TALEKAR AND ASSOCIATES  
[Civil] Sanstha Maryadit  
(AMH20240128064C20250 VS  
0138) The State of Maharashtra and ors

REMARK : Coram :- Revati Mohite-Dere & Sandesh D. Patil, JJ. Circulation granted for 26/11/2025 Dt- 19/11/25 For Registrar (Jud-I). Note :- 1) Advocate for the Petitioner has not supplied second set of the Petition, till date Court DB#For Admission / Orders

22 WP/15602/2025 AVIGHNAA INFRA BUILDCON LLP Indrajeet Hingane  
[Civil] AND ANR  
VS  
UNION OF INDIA THR MINISTRY OF  
CORPORATE AFFAIRS AND ANR



REMARK : Note : 1) IA No.12064/2025 is disposed of on 29/09/2025. 2) Office objections are removed on 13/10/2025. Court/DB for Admission

23 WP/15678/2025 SHANKAR DEVICHAND CHAVAN H D Chavan  
[Civil] VS  
SUPERINTENDENT ENGINEER  
NATIONAL HIGHWAYS AUTHORITY  
OF INDIA AND ORS

REMARK : All Objections are removed.

**FOR ADMISSION**

24 WP/6177/2024 ROHITBHAI MANJIBHAI DIYORA Sagar Shetty  
[Criminal] AND ORS  
VS  
THE STATE OF MAHARASHTRA AND  
ANR

REMARK : (For Quashing FIR) Office Objection :1] Small fonts pages / statements are annexed is required in appropriate font. UT given.#2] Photo copies annexed are not legible - UT given. Note:-1) Cri.WP No.2741/2024 is tagged herewith as per court's order dtd 17/01/2025. (Court DB for Admission)

**DUE ADMISSION - 1**

25 APEAL/954/2019 NITESH EKNATH KHANDAGLE SATISH R MISHRA  
[Criminal] VS  
THE STATE OF MAHARASHTRA AND  
ORS.

REMARK : (By Accused Against Conviction & Sentence) [ORIG. ACCD. NO.1] Note:- 1) Cri. Appeal No.954/2019 is admitted on 06/08/2019. 2) R & P with paper book received. 3) Cri. application No.1162/2019 (For Bail) is dismissed vide ct's order dt.10.08.2022. 4) Cri. I.A. No.2928/2022 (For Restoration) is restored vide court's order dated 21/02/2024 passed in Cri. I.A. No.706/2024. 5) Cri. I.A.No.2928/2022 & Cri. Appa No.1162/2019 both are disposed on 26/09/2024. 6) Notice duly served on Respondent No.3. 7) Cri. I.A.No.3892/2025 (For Bail/Suspension of Sentence) filed by Orig. Accd.No.1 is pending & kept herewith. Court (D.B.) For Orders.

with

IA/3892/2025 NITESH EKNATH KHANDAGLE Amit Icham  
[Criminal] VS  
THE STATE OF MAHARASHTRA  
AND ORS.

In

APEAL/954/2019



26 FCA/69/2022 SACHIN RAMCHANDRA ACHARYA Jai Vaidya  
[Civil] VS RUPALI DEASI AND S. P. SHETTY  
SMITA SACHIN ACHARYA FOR RESP.  
Ms Deepti Bhagwan Mistry

REMARK : Note:- 1) As per Court's order dtd.16/02/2023 parties has not filed compilation of documents till date. Court D.B. For Orders. Due on 26/11/2025

27 APL/848/2024 ANKUSH VIJAY KOTECHA VIRENDRA DARNE  
[Criminal] VS MAYURESH INGALE  
THE STATE OF MAHARASHTRA AND  
ANR

764

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REMARK : For Quashing FIR Note 1) Typed English Translation of relevant order, judgment is not filed. UT Given. 2) Small fonts pages statements annexed are required in appropriate font. UT given. 3) Copy Of Original FIR is not filed. UT accepted by RJ II. 4) Amendment carried out i.e. charge sheet annexed at page nos. 47 to 220 on 18.02.2025. 5) Advocate Mayuresh Ingale has filed Vakalatnama for the Respondent No.2 on 26/08/2025. Court D. B. For admission

28 WP/2515/2024 [Criminal] RAJENDRA KUMAR BACHHRAJ DAIYA AND ORS VS STATE OF MAHARASHTRA AND ANR KHANJAVEDAKHTAR SIDDHARTH JAGUSHTE

REMARK : (For Quashing Proceeding arising out of FIR) Office Objection : 1] Typed English Translation of relevant order is not filed. - UT given.2] Photo copies annexed are not legible - UT given.3] Typed copy is not given of H/W. pages. UT given. Note:-1) Advocate Mr. Jagushte waives notice on behalf of Respondent No.2 (Vakalatnama filed)#2) Cri.WP No.2521/2024 is kept herewith.#3) As per Court's order dtd 16/07/2024, the Affidavit filed by the Deputy Commissioner of Police, Zone -II, Mumbai on 08/08/2024 is kept herewith at Page Nos.95-110.#4) The Affidavit in Reply filed by the Deputy Commissioner of Police, Economic Offence Wing, Mumbai on 09/09/2024 is kept herewith at Page Nos. 111 to 116)#5) The Affidavit filed by the Petitioner on 08/10/2024 is kept herewith at Page Nos.117-127. 6) The Affidavit in Rejoinder filed by the Advocate for the Petitioner on 08/10/2024 is kept herewith at Page Nos.128-469. 7) As per court's order dtd 22/01/2025, the Office objection not removed by the Advocate for the Petitioner till today. 8) Continuation writ issued. (Court DB for Admission)

WITH

WP/2521/2024 [Criminal] PAVAN KUMAR BACHHARAJ CHA NDAN VS THE STATE OF MAHARASHTRA AND ANR KHAN JAVED AKHTAR SIDDHARTH JAGUSHTE

REMARK: (For Quashing FIR) Office Objection : #1] Typed English Translation of relevant order is not filed. - UT given. #2] The copy of application is not served on the PP. - UT given. #3] Photo copies annexed are not legible - UT given. (Court DB for Admission / Fresh) Circulation granted for 24.06.2024.

29 WP/2796/2024 [Criminal] SHAKIR SHAFIUDDIN SHAIKH VS STATE OF MAHARASHTRA AND ORS. M A KHAN Sunil Yadav

REMARK : (For Quashing FIR)#Office Objection : #1] Typed English Translation of relevant order is not filed. - UT given.2] Small fonts pages / statements are annexed is required in appropriate font. UT given.3] Copy of original FIR is required. - UT accepted by Registrar (Judicial-II). Note:-1) As per Court's order dtd 02/07/2024, the Advocate for the petitioner has carried out amendment on 09/07/2024 by deleting Respondent Nos. 2 and 3 and prayer clause (c).#2)Notice issued to Respondent No.4 is served. #3) Writ issued. #4) Advocate Sunil Yadav has filed Vakalatnama for Respondent No. 2. #5) Advocate for the Respondent no. 4 has filed affidavit in reply on 15/10/2024 is kept herewith at Page Nos. 233-334. (Court DB for Due Admission) Circulation granted for 26.11.2025.

with

IA(ST)/23683/2025 [Criminal] AMJAD AKHTAR KHAN VS STATE OF MAHARASHTRA AND ORS. Sunil Yadav

In WP/2796/2024



30 WP/3808/2024 DEEPALI DEEPAK KUMAVAT ADITYA S RAKTADE  
[Criminal] VS  
STATE OF MAHARASHTRA

REMARK : (For Quashing FIR) Note:- 1) Cri.WP No.3836/2024 is kept herewith. 2) As per Court's order dtd 23/01/2025, the Advocate for the Petitioner has removed office objection on 10/02/2025 3) Ld. APP waives service of notice on behalf of Respondent No.1 on 23/01/2025. 4)Writ issued. 5)As per court's order dtd 23/01/2025, Notice issued to Respondent No.2 is not received back duly served or unserved. Hence, Reminder - I issued and service report is awaited. (Court DB for Due Admission) Circulation granted for 26.11.2025.

WITH

WP/3836/2024 SUDHIR TULSHIRAM RATHOD ADITYA S RAKTADE  
[Criminal] VS  
STATE OF MAHARASHTRA AND  
ANR.

REMARK: (For Quashing FIR) Office Objection : #1] The copy of application is not served on the PP. - UT given. #2] Copy of original FIR is not filed. - UT accepted by Registrar (Judicial-II) (Court DB for Admission / Fresh) Circulation granted for 04/09/2024

31 WP/4197/2024 MUSHTAQ ALI SHAMSUDDIN Adil Naqvi  
[Criminal] SHAIKH AND ORS  
VS  
STATE OF MAHARASHTRA AND ANR

REMARK : (For - Quashing FIR) #Office Objection : 1] The copy of application is not served on the PP. - UT given. #2] Copy of original FIR is not filed. - UT accepted by Registrar (Judicial-II) (Court DB for Admission)

32 WP/4205/2024 SUNILKUMAR VINODBHAI PATEL Md ARSHAD NEHAL  
[Criminal] AND ORS Aadesh Konde Deshmukh  
VS  
STATE OF MAHARASHTRA

REMARK : (For Quashing FIR)#Office objection:-1] Photo copies annexed are not legible - UT given#2] Copy of original FIR is required. -UT given.#3] The Petition does not accompany certified copy of the FIR No. 200/2023 - UT given. Note:-1) As per Order dt. 23/02/2024 and 21/03/2024, Advocate for the petitioner has carried out amendment on 02/04/2024. 2)Advocate Mr. Hogle, waives notice for and on behalf of Respondent No.2. 3) As per Order dated 08/07/2024, Advocate for the petitioner has carried out amendment on 22/07/2024 by adding the copy of Chargesheet at Page Nos.168 to 490. 4) As per Court's order dtd 30/09/2024 and 11/11/2024, the Affidavit in Reply filed by the Advocate for Respondent No.2 on 06/12/2024 is kept herewith at Page Nos. 495-1148 in Volume - II (Pagination not done properly)#5) As per court's order dtd 17/01/2025, the Office objection not removed by the Advocate for the Petitioner till today. 6) As per order dated 28.07.2025 passed in IA. No. 2790/2025, the Cri.w.P. No. 4205/2024 is restored. I.A. is kept in office part. (Court DB for Due Admission) Circulation granted for 26.11.2025.

33 WP/4613/2024 YOGESH JAYWANT KASHALKAR AND Shaikh Abdul Kalam  
[Criminal] ORS  
VS  
STATE OF MAHARASHTRA

REMARK : (For - Quashing FIR) #Office Objection : #1] The copy of application is not served on the PP. - UT given. (Court D.B for Admission/Fresh)

34 WP/4984/2024 PANKAJA S RAJE ALIAS PANKAJA S Pradyumna Sharma  
[Criminal] SHANBHAG  
VS  
STATE OF MAHARASHTRA AND ANR



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REMARK : (For Quashing FIR)#1] Typed copy is not given of H/W. pages. UT given. Note:- 1) As per court's order dtd 23/01/2025, the Office objection not removed by the Advocate for the Petitioner till today. (Court DB for Due Admission) Circulation granted for 26.11.2025.

35 WP/5295/2024 ZAHID GULAM HUSSAIN Adv Javed  
[Criminal] CHIPOLKAR AND ORS  
VS  
THE STATE OF MAHARASHTRA AND  
ANR

REMARK : (For Quashing FIR) Office Objection :1] Photo copies annexed are not legible - UT given.#2] Typed copy is not given of H/W. pages. UT given.#3] Copy of original FIR is not filed. - UT accepted by Registrar (Judicial-II) Note :-1) As per Order dt. 07/05/2025 and 23/09/2025,the Advocate for the petitioner has carried out amendment on 14/10/2025 by annexing the copy of chargesheet at Exhibit "I" from Page Nos.112 to 167, adding additional grounds and amending the prayer clause to the Petition. 2) Notice issued to Respondent No.2 is served. Court DB for Admission / After Notice.

36 WP/5497/2024 ASHISH PRAKASH BORHADE VAIBHAV KULKARNI  
[Criminal] VS  
STATE OF MAHARASHTRA AND ANR

REMARK : (For Quashing FIR) Office Objection :1] Copy of original FIR is not filed. - UT accepted by Registrar (Judicial-II) Note :-1) The Name of Police station mentioned in the Prayer Clause 'a' and 'b' does not tally with the F.I.R. (Page No. 19). Hence, writ could not be issued. (Court DB for Due Admission) Circulation granted for 26.11.2025.

37 WP/5592/2024 MIHIR JITENDRA DESAI Jitendra  
[Criminal] VS  
STATE OF MAHARASHTRA AND ANR

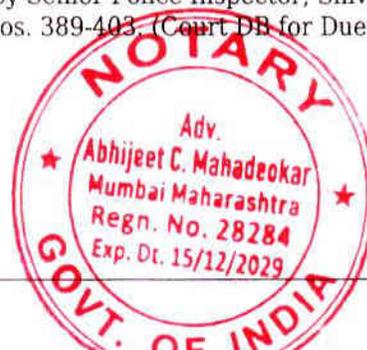
REMARK : (For Quashing FIR) Office Objection : #1] The copy of application is not served on the PP. - UT given. #2] Photo copies annexed are not legible - UT given. #3] Small fonts pages / statements are annexed is required in appropriate font. UT given. #4] Typed copy is not given of H/W. pages. UT given. (Court DB for Due Admission) Circulation granted for 26.11.2025.

38 WP/5666/2024 JAGANNATH RAGHUNATH PURO Bhomesh R Bellam  
[Criminal] AND ANR  
VS  
STATE OF MAHARASHTRA AND ANR

REMARK : (For Quashing FIR) Office Objection : #1] Typed English Translation of relevant order is not filed. - UT given. #2] The copy of application is not served on the PP. - UT given. #3] Photo copies annexed are not legible - UT given. #4] Small fonts pages / statements are annexed is required in appropriate font. UT given. #5] Typed copy is not given of H/W. pages. UT given. (Court DB for Due Admission) Circulation granted for 26.11.2025.

39 WP/6600/2024 SHANKEY SUSHIL AGRAWAL Tejesh Dande  
[Criminal] VS Saurabh Patil  
STATE OF MAHARASHTRA AND ANR

REMARK : (For Quashing FIR) Office Objection : #1] Typed English Translation of relevant order is not filed. UT given. Note:-1) As per Orders dt. 08/04/2024 and 15/04/2024, Advocate for the petitioner has carried out amendment on 29/04/2024 by adding the copy of Chargesheet at Exhibit "N" from Page Nos.98 to 371. 2) Advocate Mr. Patil waives notice on behalf of Respondent No.2. (Vakalatnama also filed on 02/07/2024.) 3) Advocate for the Respondent no. 2 has filed Affidavit in reply on 09/09/2024 is kept herewith at Page Nos. 372-388. 4)As per court's order dtd 06/02/2025, Affidavit filed by Senior Police Inspector, Shivaji Park Police Station, Mumbai on 25/03/2025 is kept herewith at Page Nos. 389-403. (Court DB for Due Admission) Circulation granted for 26.11.2025.



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40 IA(ST)/25361/2024 SHITAL PRAJWAL MHATRE Hitesh B Sangle  
[Civil] VS Hitesh B Sangle  
In PRAJWAL PRAKASH MHATRE Vikrant Khare  
FCA/37/2025

REMARK : Applicants prays for Stay and etc. Note:- 1. As per Courts order dated 07/03/2025 Advocate for the Appellant has removed all office objections within stipulated period of time. 2. Advocate Vikrant Khare filed Affidavit in Reply on 17/10/2024 which is kept herewith at flag "A". Circulation granted on 11/11/2025 Court (DB) FOR ORDERS

41 FCA(ST)/35795/2024 SHRI. KARAN PRAMOD KUDALE AVHAD AVINASH BHASKARRAO  
[Civil] VS Ajinkya M Udane  
SAU. DIPALI KARAN KUDALE

REMARK : Note :- This FCA is under office objections : i.e. 1. Illegible page No. 28, 36, 38 and 202 filed. Hence place on Stamp. 2. As per Administrative order passed by the Hon'ble Chief Justice on 09/07/2025 it has been directed to Registry to Club Criminal Writ Petition No. 6075/2024 with this Family Court Appeal Stamp No. 35797/2024. The copy of which kept herewith for kind perusal of the Hon'ble Court (flag "A") Circulation granted on 26/11/2025 Court (DB) FOR ORDER.

WITH

WP/6075/2024 KARAN PRAMOD KUDALE AVHAD AVINASH BHASKARRAO  
[Criminal] VS AJINKYA MOHAN UDANE  
DIPALI KARAN KUDALE

REMARK: (For Quashing Order) Office Objection : #1] The copy of application is not served on the PP. - UT given. (Court SJ) for Admission / Fresh) Circulation granted for 29/01/2025.

42 FCA(ST)/36453/2024 SHRI. ATUL SADASHIV MAHAJAN Balasaheb Gunda Ligade  
[Civil] VS  
SMT. AARATI ATUL MAHAJAN

REMARK : Note : FCA is under office objections : i.e. 1) Spare copy of memo not filed. Hence place on Stamp. Circulation granted on 26/11/2025 Court (DB) FOR Orders

43 FCA/51/2025 SHARADA @ ADITI SANTOSH Adv Rajesh P Khobragade  
[Civil] KADAM  
VS  
SANTOSH RAMCHANDRA KADAM

REMARK : COURT (D.B.) FOR Admission

with

IA/8103/2025 SHARADA @ ADITI SANTOSH K Adv Rajesh P Khobragade  
[Civil] ADAM  
VS  
In SANTOSH RAMCHANDRA KADAM  
FCA/51/2025

44 FCA/107/2025 SNEHAL ULHAS SHINDE Lawfort Advocates  
[Civil] VS  
ASHWINI SNEHAL SHINDE

REMARK : NOTE:- 1. FCA is pending for admission. Circulation granted on 26/11/2025 COURT (D.B.) FOR Admission



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45 FCA/122/2025 CHETAN UDAYPRAKASH Adv Abhishek  
[Civil] MADRECHA JAIN  
VS  
GEETA CHETAN MADRECHA JAIN

REMARK : Note :- 1) As per Courts order dated 17/09/2025 Notice issued to Sole Respondent is yet to be received. 3. As per Courts order dated 17/09/2025 Advocate for the Applnt has filed affidavit of service dated 03/11/2025 with Indian postal track report, "Item delivered" Circulation granted on 26/11/2025 COURT (DB) FOR ORDERS

46 APL/919/2025 VISHAL SUBHASH KALGUDE Makwana And Associatess  
[Criminal] VS Purav Jitendra Damania  
STATE OF MAHARASHTRA ANA ANR

REMARK : (For Quashing FIR) Note : 1. Copy Of Original FIR is not filed. UT accepted by RJ II. (FIR No.288/2025) 2. Adv. Purav Damania has filed V.P. for Respondent No. 2. Court D.B. For Admission (Coram: The Hon'ble The Chief Justice and Shri Gautam A. Ankhad, JJ.) Circulation granted for 16/10/2025 Date : 24/09/2025 For Reg.(J)

47 APL/970/2025 Chandrakant Jamnadas Shah MALHOTRA DHRUV  
[Criminal] VS SUDHIRCHANDRA  
(AMH20230041161C20250 State of Maharashtra MALHOTRA DHRUV  
0035) SUDHIRCHANDRA

REMARK : (Quashing FIR) e-Filing No.: AMH20230041161C202500035 Court D.B. For Admission

48 APL/1035/2025 LEENA CHETHAN SHUKLA ADVAIT UDAY  
[Criminal] VS  
(AMH20230025905C20250 The State of Maharashtra  
0038)

REMARK : (For Quashing FIR) e-Filing No.: AMH20230025905C202500038 1) as per courts order dt 06.10.25 advocate for the applicant has carried out amendment on 10.10.25 by adding respondent no. 2 Court D. B. for Admission

49 APL/1230/2025 JAYESH TULSIRAM MEHTA BHAGYASHRI RANADE  
[Criminal] VS  
STATE OF MAHARASHTRA AND ANR

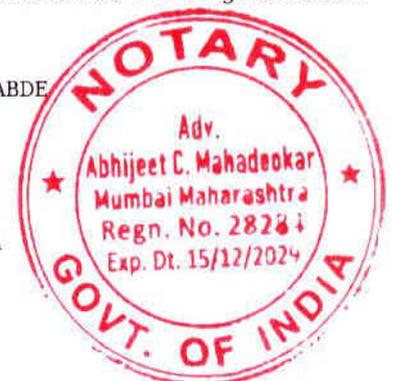
REMARK : (For Quashing of FIR) Note : 1. The copy of application is not served on the PP. UT given. 2. Copy Of Original FIR is not filed. UT accepted by RJ II. 3. as per courts order dated 12.11.2025 advocate for the applicant has carried out amendment forthwith. 4. apl/1208/2025 is tagged herewith. Court D. B. for Admission

WITH

APL/1208/2025 SOMNATH EKNATH MANE samay  
[Criminal] VS BHAGYASHRI RANADE  
STATE OF MAHARASHTRA AND  
ANR

REMARK: (For Quashing of FIR) Note : 1. The copy of application is not served on the PP. UT given. Court D. B. for Admission

50 IA/4047/2025 SHRI. SHRIKANT NARAYANRAO RAJESH MORE  
[Civil] MATTE DR. SADHANA MAHASHABDE  
In VS FOR PETITIONER  
FCA/97/2013 SAU. ARCHANA SHRIKANT MATTE SOLE PETITIONER  
JJ ASSOCIATES  
RAJESH ARVIND MORE  
0  
FOR RESPONDENT NO. 1  
VRUSHALI L MAINDAD



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REMARK : Applicant prays that, (a) The Hon'ble Court be please to fix the Family Court Appeal No. 97/2013 final hearing on a early date and be pleased to fix the time on that day, and etc..... Note: 1. Memo sworn. 2. Copy not served to otherside. (U/T given) 3. F.C.A. is admitted vide Courts order dt. 30/07/2014. 4. R & P received with paperbook. 5. Advocate for the Appellant has not filed Appeal memo in substance form till date. MATTER IS NOT READY FOR FINAL HEARING. Circulation granted on 06/10/2025 Court (DB) FOR Direction

51 WP/6417/2025 ANIRUDDHA A SHETH SAYALI SANJAY SAWANT  
[Civil] VS Prajit S Sahane  
MAHARASHTRA STATE MINORITY  
COMMISSIONER AND ANR

REMARK : Note : 1) Advocate for the Petitioner has not supplied copies of petition till date. Hence notice not issued to R.nos. 1. 2) Adv.Prajit S Sahane for R. No. 2 (V.P. filed on 03/07/2025) 3) Affidavit of service not filed till date. 4) Office objections are removed on 21/04/2025. Court DB===for Orders.

52 WP/6868/2025 NAGESH VISHNU DESAI Devendranath Shrikant Joshi  
[Civil] VS  
UNION OF INDIA THROUGH  
MINISTRY OF FINANCE ADN ORS

REMARK : NOTE : 1] Advocate for the Petitioner has not supplied address of Respondent Nos.2 to 4, for issuance of Notice, till date. 2] Affidavit of Service not filed till date.

53 WP/6885/2025 MARINE ELECTRICALS INDIA LTD Pan India Legal  
[Civil] VS Gargi U Warunjikar  
UNION OF INDIA THROUGH Anil T Agarwal  
MINISTRY OF FINANCE AND ANR

REMARK : Note:- 1) Adv.Anil T Agarwal for R No. 2 (V.P. filed on 15/07/2025 by way of e-filing) 2) Affidavit of service filed on 14/07/2025 kept in office part. 3) No office objection

54 WP/7003/2025 THOMAS KOSHY PANICKER Sahil A Pandire  
[Civil] VS D M LEGAL VENTURES  
THE STATE OF MAHARASHTRA  
THROU. CYBER CELL AND ORS

REMARK : Note : AGP waives service of notice on behalf of R.no.1. 2] M/s. D M Legal Ventures for Resp.no.3 & 4 (V.P. filed on 6/8/25 through E-Filing) 3) Notice issued to R.nos. 2 on 10/07/2025 are yet to be returned. 4) Affidavit of service filed on 30/07/2025 stated there in that Res.Nos. 2,3,4 are served with postal consignment report shows that "Item delivered". (Affidavit of service is kept in office part)

55 IA/8260/2025 ASHWINI SANDEEP YALGI Sapana Rachure  
[Civil] VS Sapana Rachure  
In SANDEEP VASANT YALGI Yatin R Shah  
FCA/53/2025

REMARK : Applicants prays for Stay and etc. Note:- 1) Memo Sworn. 2) Advocate for the Respondent has filed Affidavit in reply dtd. 09/06/2025 which is kept at flag 'A'. 3) Stay Writ issued on 01/08/2025 and same is awaited. 4) Injunction writ issued on 01/08/2025 to R. No. 1 and same is awaited. Circulation granted on 26/11/2025 COURT (DB) FOR ORDERS

56 WP/11438/2025 DR. NIRAJ PURUSHOTTAM SHELKE SANJAY KSHIRSAGAR  
[Civil] VS GP WRIT CELL  
THE COMMISSIONER COMMON Anoop Patil  
ENTRANCE TEST CELL AND ORS



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REMARK : Note :- 1) As per Court Order dt. 18/09/2025 amendment carried out on 18/09/2025. 2) Adv. Anoop Patil for Res Nos. 3 and 5 to 7 (V.P. filed on 26/09/2025) 3) Notice issued to Res No. 1 and 4 on 08/09/2025 service report awaited till date. 4) Affidavit of Service filed on 10/09/2025 stating therein that; i) Private notice served to Res. no.1 through hand delivery ii) Private notice sent to Res. nos., 4, through Speed post & as per online tracking report, "Item delivered' iii) Petitioner is instructed to Advocate to take necessary steps for deletion of Res. no.6 from the parties. (Affidavit of Service kept in II part) 5) Office objections are not removed till date. 6) As per courts order dt.04/11/2025, Res No.1 has not filed affidavit in reply till date. Court DB#For Orders

57 WP/13678/2025 ONKAR MAHADEV LMTURE M V Thorat  
[Civil] VS  
STATE OF MAHARASHTRA THRO.  
ITS DEPARTMENT OF MEDICAL  
EDUCATION AND DRUGS

REMARK : Coram : Revati Mohite-Dere and Sandesh D. Patil, JJ. Production granted at 3:00 p.m. Dt.17/11/2025 For Registrar .....Matter is in Court..... Note: 1) Affidavit in reply on behalf of Res.No.6 filed on 13/11/2025 by AGP through e-filing.

58 WP/13715/2025 PRABHU GOVIND PATIL NITIN GAWARE PATIL  
[Civil] VS  
THE STATE OF MAHARASHTRA  
THRO. THE SECRETARY

REMARK : Note:- 1) As per Court's order dt. 17/10/2025, Amendment carried out on 17/10/2025. 2) Notice issued to Respondent Nos. 2, service report is awaited. 3) AGP waives notice on behalf of the Respondent No. 1 on 17/10/2025(NOA not filed till date). 4) Mandar Limaye, Advocate for Respondent No. 3(NOA filed on 10/11/2025) 5) Notice issued to Respondent Nos. 2, service report is awaited. 6) Affidavit in Reply on behalf of Respondent No. 1 filed on 11/11/2025 through e-filing, copy kept herewith serially at page nos. 87-103. 7) Affidavit of service filed by the Advocate for the Petitioner on 30/10/2025 regarding private service by hand delivery served on Respondent Nos. 2 & 3 is kept in IInd part. 8) Office objections are not removed till date. 9) As per Court's order dt. 17/10/2025, connected Writ Petition (st) No. 34517/2025 is kept herewith. Court(DB)#For Order

WITH

WP(ST)/34517/2025 AJAY KASHINATH INGULKAR A HARSH RATHOD  
[Civil] ND ORS  
VS  
THE STATE OF MAHARASHTRA  
THR THE SECRETARY AND ORS

59 WP/13846/2025 VISHAKHA NAGESH DESAI Devendranath Shrikant Joshi  
[Civil] VS  
UNION OF INDIA THROUGH  
MINISTRY OF FINANCE AND ORS

REMARK : Note : 1) AS per courts order dt.10/11/2025, WP No.6868/2025 is kept along with this petition. 2) No objections. Court/DB for Admission

60 WP/14987/2025 NILOBA CHANGDEO GAIKWAD  
[Civil] VS  
THE STATE OF MAHARASHTRA  
URBAN DEVELOPMENT DEPT AND  
ORS

REMARK : NO OBJECTIONS



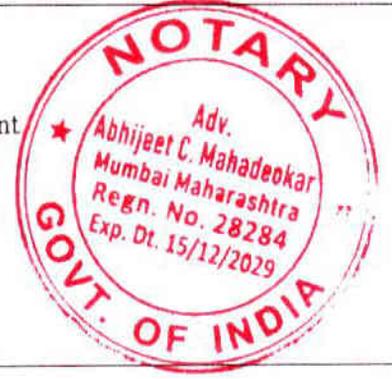


**BOMBAY HIGHCOURT**  
**DAILY SUPPLEMENTARY CAUSELIST**  
**For Wednesday The 26<sup>th</sup> November 2025**  
**COURT NO. 49**  
**DIVISION**  
**AT 11:00 AM**  
**HON'BLE JUSTICE REVATI MOHITE DERE**  
**HON'BLE SHRI JUSTICE SANDESH DADASAHEB PATIL**

**HEADER NOTE :**

All Advocates and Parties appearing in - person are hereby informed that they must ensure to serve a copy of the petition to the office of the Government Pleader well scheduled date of hearing.  
Non - compliance may result in delay in the hearing of the matter.

For online appearance please follow instructions given on the official website of Bombay High Court.



Sr.	CASE NO.	PARTIES	ADVOCATES
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**AT 4.00 P.M.**

901	APEAL/1725/2019 [Criminal]	LALLYA @ VISHAL RAVINDRA DADAR VS THE STATE OF MAHARASHTRA	SATYAVRAT JOSHI
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REMARK : (By Accused against conviction & Sentence)-In Jail [ORIG. ACCD. NO.1] Notes:- 1) Appeal is ready for Final Hearing. 2) Original Accused No.1 is in jail.(since 02.06.2013) 3) R & P with PB received. 4) Muddemal articles are to be called for. 5) Connected Cri. Appeal No.1745 of 2019 (filed by Orig Accused No.2) is ready for final hearing kept herewith. 6) As per courts order dtd.23/07/2025 order communicated to the Senior Inspector of Police, Yerwada Police Station, Pune. -Court (D.B.) For Orders.

WITH

APEAL/1745/2019 [Criminal]	VISHAL GANESH KASABE VS THE STATE OF MAHARASHTRA	BIJU ANTONY ALOOR ANIKET VAGAL Amit Icham Akshay Bankapur
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REMARK: (By Accused against conviction & Sentence)-In Jail Notes:- 1) Appeal is ready for final hearing. 2) Original Accused No.2 is in jail. 3) R & P with PB received in connected Cri. Appeal No.1725 of 2019. 4) Muddemal articles are to be called for. 5) Cri. Application No. 1753 of 2019 (for bail) is rejected on 31/08/2021. 6) Advocate Aniket Vagal filed vakaltnama for Appellant/Orig Accused No.2, consent obtained from previous advocate. 7) Connected Cri. Appeal No.1725 of 2019 (filed by Orig Accused No.1) is ready for final hearing kept herewith. 8) IA No. 2664 of 2002 (for fixing date of early hearing) is pending kept herewith. .... Court (DB) for Final Hearing.

With

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IA/692/2023

VISHAL GANESH KASABE

THROUGH JAIL

[Criminal]

VS

STATE OF MAHARASHTRA

In

APEAL/1745/2019

REMARK: (Through Jail - For Direction) Note : 1) Cri. Appeal No. 1745/2019 filed by Original Accused No. 2 is ready for final hearing, kept herewith. 2) Cri. Appeal No. 1725/2019 filed by Co-accd. No. 1 is ready for final hearing, kept herewith. 3) R & P with P.B. received in Conn. Cri. Appeal No. 1725/2019. 4) Copy of present through jail application sent to P.P. office. #Court D.B.

**FOR DIRECTION**

902 FCA/196/2013

MR GARY SEWELL SON OF LATE

MANDAR SOMAN WITH ABHIJIT

[Civil]

MR. HERBERT SEWELL

SARWATE

VS

FOR RESPONDENT

MRS. DESIREE SEWELL

VIVEK SHARMA

REMARK : Note:- 1) F.C.A. is Admitted on dtd. 27/11/2013. 2) R & P received with Paperbook. 3) Written notes of arguments on behalf of the Respondent filed on dtd. 27/11/2013 is kept herewith separately. 4) VP filed for Sole Respondent. 5) Advocate for the Appellant has tendered compilation of Judgements in Court is kept herewith. 6) Interim Application No. 14226 of 2023 (For Amendment) & Interim Application No. 1836 of 2024 (for Expedite hearing) is kept herewith. 7) Copy of SLP order dated 19/07/2024 is kept herewith. COURT (D.B.) FOR Direction CIS DUE ON : 26/11/2025

with

IA/14226/2023

GARY SEWELL THROUGH HIS P

Abhijit Sarwate

[Civil]

OA JYOTI RAMRAKHIANI

VS

In

DESIREE SEWELL

FCA/196/2013

with

IA/1836/2024

MR GARY SEWELL THR. HIS P

Abhijit Sarwate

[Civil]

OA HOLDER JYOTI RAMRAKHIA

NI

In

VS

FCA/196/2013

MRS. DESIREE SEWELL

903 FCA/241/2013

MRS. APURVA VISHNU TAMBE

SANJIV A SAWANT

[Civil]

VS

FOR RESPONDENT

MR. VISHNU BABU TAMBE

FOR RESPONDENT

JAYDEV TRIVEDI

REMARK : Note:- 1. FCA is admitted vide Courts order dated 26/08/2015. 2. R & P received without paperbook. 3. As per order dated 26/08/2015 Advocate for the Appellant has filed compilation of Documents. 4. Pending IA 11133 of 2025 for maintenance is kept herewith 5. Pending Cam 66 of 2017 for Direction and Pending Cam 152 of 2016 for Direction is kept herewith. 6. Copy of SLP order dated 02/12/2016 is kept herewith. COURT (D.B.) FOR Direction CIS DUE ON : 26/11/2025

with

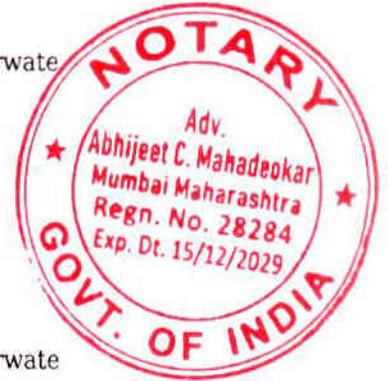
IA/11133/2025

MRS. APURVA VISHNU TAMBE

SANJIV A SAWANT

[Civil]

VS



In

FCA/241/2013

REMARK: === Praecipe Dtd 18.08.2025 == Applicants prays (a) that this Hon'ble Court be pleased to pass an order thereby directing the Respondent No. 2 pay the maintenance amount to the Applicant of Rs. 2,55,000/- (towards the arrears from December 2022 to April 2024 ) and further pay the monthly maintenance of Rs. 15000/- per month and more specifically as per the order passed by the Hon'ble High Court dated 10th July, 2017 thereby deducting the said amount from the pension of the Respondent No.1 and further the said amount be credited to the account of the Applicant.; and etc. Note:- 1. Memo Sworn. 2. Copy not served to otherside (U/T given). 3. FCA 241 of 2013 is admitted vide Courts order dated 26/08/2015. 4. R & P received without paperbook. 5. As per order dated 26/08/2015 Advocate for the Appellant has filed Compilation of Documents . Circulation granted for 18/08/2025. Court (D.B.) For orders with

CAM/152/2016

[Civil]

MRS. APURVA VISHNU TAMBE

VS

MR. VISHNU BABU TAMBE

SANJIV A SAWANT

SANJIV A SAWANT

JAYDEV TRIVEDI

FOR RESPONDENT

FOR RESPONDENT

MANISHA B PRAJAPATI

In

FCA/241/2013

with

CAM/66/2017

[Civil]

SHRI.VISHNU BABU TAMBE

VS

SMT.APURVA VISHNU TAMBE

JAYDEV TRIVEDI

SANJIV A SAWANT

JAYDEV TRIVEDI

FOR RESPONDENT

FOR RESPONDENT

MANISHA B PRAJAPATI

In

FCA/241/2013

**FOR WITHDRAWAL**

904 FCA(ST)/2369/2020

[Civil]

MRS. RESHMA SUJAY DALAVI

VS

MR. SUJAY SUBHASH DALAVI

RAJESH VIJAY KATORE

REMARK : NOTE:- Family Court Appeal is under Office Objections : - a) VP not filed as per practice note 53. b) Claim not stated in memo and presentation form. c) Synopsis not filed as per practice note 51. Hence place on stamp. Circulation granted on 26/11/2025 Court (DB) FOR Withdrawal

with

IA/2404/2020

[Civil]

MRS. RESHMA SUJAY DALAVI

VS

MR. SUJAY SUBHASH DALAVI

RAJESH VIJAY KATORE

**FOR SETTLEMENT / CONSENT TERMS**

905 IA(ST)/16045/2024

[Civil]

In

FCA(ST)/16044/2024

ARYA AMOL NARVEKAR ALIAS

SARIKA ANANT MAHADIK

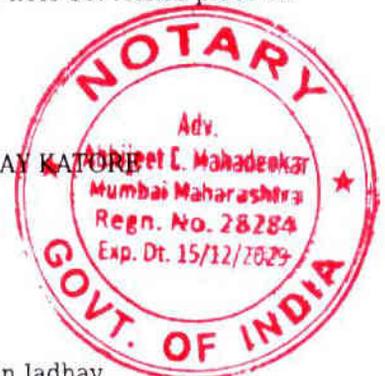
VS

MR. AMOL DATTATRAY NARVEKAR

Saroj Nitin Jadhav

Saroj Nitin Jadhav

Virendra V Pethe







**BOMBAY HIGHCOURT**  
**PRODUCTION CAUSELIST**  
**For Wednesday The 26<sup>th</sup> November 2025**  
**COURT NO. 49**  
**DIVISION**  
**AT 3:00 PM**  
**HON'BLE JUSTICE REVATI MOHITE DERE**  
**HON'BLE SHRI JUSTICE SANDESH DADASAHEB PATIL**

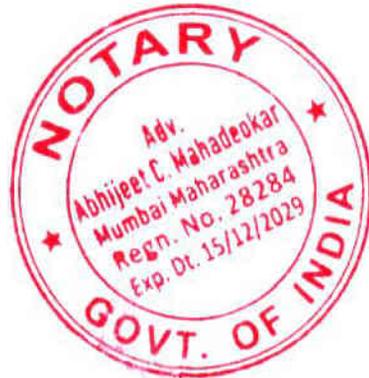
Sr.	CASE NO.	PARTIES	ADVOCATES
<b><u>AT 3.00 P.M.</u></b>			
501	IA/11646/2025 [Civil] In FCA/100/2025	PRIYANKA GANESH PATIL VS GANESH UTTAM PATIL	Saroj Nitin Jadhav Saroj Nitin Jadhav

REMARK : Applicants prays for Stay and etc. Note:- 1) Memo Sworn. 2) Notice issued to Sole Respondent on 30/09/2025 yet to be received. 3) As per Court's Order dated 30/09/2025 Advocate for the Appellant has filed Affidavit of service is kept in FCA/100/2025. 4) Writ issued on 30/09/2025 and same is awaited. Production granted on 26/11/2025 at 3.00 p.m. COURT (DB) FOR ORDERS Last Date: 25/11/2025

**FOR WITHDRAWAL**

502	WP/2031/2024 [Criminal]	SAIRAM SATAV VS STATE OF MAHARASHTRA	VINAY KUMAR KHATU
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REMARK : (For - Quashing FIR) #Office Objection : #1] The copy of application is not served on the PP. - UT given. #2] Typed English Translation of relevant order is not filed. - UT given. #3] Typed copy of hand written pages is not given- U.T.Given. Note : 1) As per order dated 10.11.2025, the Cri. I.A. (st) No. 19584/2025 is disposed off and the same is kept in office part. Court DB for DB for Admission / Fresh (For Withdrawal) Production granted for 26.11.2025#at 3.00 pm Last Date: 13/06/2024



Ref. No.: 4984/ 2143 2025

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION (L) NO. 37175 OF 2025

Cikautxo India Pvt. Ltd. & Anr.

... Petitioners

Versus

Mahendra Govind Hasbnis & Ors.

... Respondents

To:

**The Prothonotary & Senior Master**

High Court (AS),

Mumbai.

Sir,



Be pleased to note that, we are concerned for the Petitioners in the aforesaid matter.

Be pleased to produce the papers and proceedings of the aforesaid matter before the Hon'ble Mrs. Justice Revati Mohite Dere and the Hon'ble Mr. Justice Sandesh Patil at 11:00 a.m. on November, 2025 or soon thereafter as the matter is listed before Hon'ble National Green Tribunal on 26<sup>th</sup> November 2025 for *directions*.

Be pleased to note that, the present Writ Petition challenges the Order dated 17<sup>th</sup> January 2022 passed by a Special Bench of the National Green Tribunal, New Delhi in Original Application No. 69 of 2021. The Petitioners submit that the said Order is a nullity as it has been passed (i) by a Bench lacking territorial jurisdiction, the matter falling within the Western Zone Bench at Pune, and (ii) by a Bench improperly constituted with an unequal number of Judicial and Expert Members, contrary to Section 4(4)(c) of the National Green Tribunal Act, 2010.

Be pleased to further note that, the Impugned Order was passed without issuance of any notice to the Petitioners, in violation of the principles of natural justice.

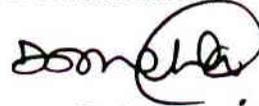
Be pleased to also note that, the said Impugned Order is now sought to be enforced in Execution Application No. 10 of 2022, which is listed before the Western Zone Bench of the National Green Tribunal on 26<sup>th</sup> November 2025 for directions. The Petitioners therefore

A handwritten signature in black ink, appearing to be "DM".

urgently seek interim protection including stay of the Impugned Order and stay of further proceedings in the pending Execution Application.

Dated this 21<sup>st</sup> day of November, 2025.

Yours Obediently,  
For M/s. Dhruve Liladhar & Co.



Partner  
Advocates for the Petitioners  
Advocates' Code No. 29014



Ref. No.: 4984/2176/2025

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**CIVIL APPELLATE JURISDICTION**  
**WRIT PETITION NO. 15802 OF 2025**

Cikautxo India Pvt. Ltd. &amp; Anr.

... Petitioners

Versus

Mahendra Govind Hasbnis &amp; Ors.

... Respondents

To:

**The Registrar**  
 High Court (AS),  
Mumbai.



Sir,

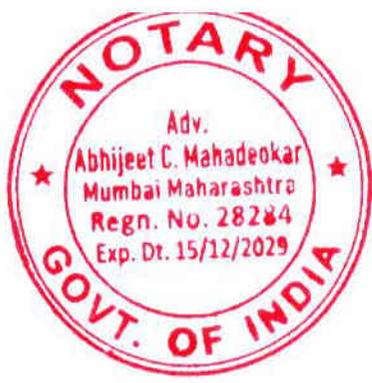
Be pleased to note that, we are concerned for the Petitioners in the aforesaid matter.

Be pleased to circulate the papers and proceedings of the aforesaid matter before the Hon'ble Chief Justice and the Hon'ble Mr. Justice Gautam Ankhad on 26<sup>th</sup> November 2025 at 3. p.m. or soon thereafter.

Sr No.	Information Sought	Information to be provided
1.	Date of filing of the matter	21 <sup>st</sup> November 2025
2.	Date of impugned order, if any	17 <sup>th</sup> January 2022
3.	Subject matter in brief	The captioned Writ Petition challenges the Order dated 17 <sup>th</sup> January 2022 passed by a Special Bench of the National Green Tribunal, New Delhi in Original Application No. 69 of 2021. The Petitioners submit that the said Order is a nullity as it has been passed (i) by a Bench lacking territorial jurisdiction, the matter falling within the Western Zone Bench at Pune, and (ii)

Page 1 of 3

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		<p>by a Bench improperly constituted with an unequal number of Judicial and Expert Members, contrary to Section 4(4)(c) of the National Green Tribunal Act, 2010.</p> <p>The said Impugned Order is now sought to be enforced in Execution Application No. 10 of 2022, which is listed before the Western Zone Bench of the National Green Tribunal on 27<sup>th</sup> November 2025 for directions.</p>
4.	Under which Acts in the matter	Constitution of India, Environment (Protection) Act 1986, the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981, National Green Tribunal Act 2010
5.	What is the urgency	The Impugned Order is now sought to be enforced in Execution Application No. 10 of 2022, which is listed before the Western Zone Bench of the National Green Tribunal on 27 <sup>th</sup> November 2025 for directions. The Impugned Order is now sought to be enforced in Execution Application No. 10 of 2022, which is listed before the Western Zone Bench of the National Green Tribunal on 26 <sup>th</sup> November 2025 for directions.
6.	What is the relief sought on the	The aforesaid matter be listed before the Hon'ble Chief Justice and the

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	production of praecipe	Hon'ble Mr. Justice Gautam Ankhad on 26 <sup>th</sup> November 2025 at 3. p.m. or soon thereafter.
7.	Status of the matter	Fresh Matter
8.	Next scheduled listing date/next due date	Fresh Matter

Dated this 26<sup>th</sup> day of November, 2025.

Yours Obediently,  
For M/s. Dhruve Liladhar & Co.

*R. Saurivale*

Partner  
Advocates for the Petitioners  
Advocates' Code No. 29014

